

**FORM A**  
**PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF M/S. GUPTA POWER INFRASTRUCTURE LIMITED (IN CIRP)**

<b>Relevant Particulars</b>		
1.	Name of Corporate Debtor	M/s. Gupta Power Infrastructure Limited
2.	Date of Incorporation of Corporate Debtor	09/05/1961
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. of Corporate Debtor	U31300WB1961PLC025104
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office Address:</b> EN-62, Sector-V 7th Floor, Salt Lake City, Kolkata, West Bengal, India, 700091 <b>Address at which the books of account are maintained:</b> Cuttack-Puri Road Infront of Budheswari temple, Bhubaneswar, Orissa, India, 751006
6.	Insolvency commencement date in respect of corporate debtor	26.09.2025 (Order uploaded on 27.09.2025)
7.	Estimated date of closure of Insolvency Resolution Process	25.03.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Pradeep Kumar Kabra</b> <b>IBBI/IPA-001/IP-P01104/2017-18/11790</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Pradeep Kumar Kabra</b> C/905, Ofira Building V.I.P Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: - <a href="mailto:ippradeepkabra@gmail.com">ippradeepkabra@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Pradeep Kumar Kabra</b> 301, 3 <sup>rd</sup> Floor, Reegus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu, Surat, Gujarat-395007. Email: <a href="mailto:ip.guptapower@gmail.com">ip.guptapower@gmail.com</a>
11.	Last date for submission of Claims	Friday, 10.10.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Not applicable

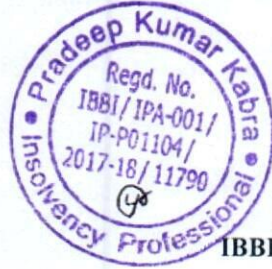
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Gupta Power Infrastructure Limited** on **26<sup>th</sup> September, 2025 (Order uploaded on 27.09.2025)**

The creditors of **M/s. Gupta Power Infrastructure Limited**, are hereby called upon to submit their claims with proof on or before Friday, 10<sup>th</sup> October, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28.09.2025



A handwritten signature in black ink, appearing to be "Pradeep Kumar Kabra".

CA. IP Pradeep Kumar Kabra  
IRP for M/s. Gupta Power Infrastructure Limited  
IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790

**FORM G INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR M/S SHREE MAHESHWAR HYDEL POWER CORPORATION LIMITED**  
Operating In Hydro Power Project At Mandaleswar, Madhya Pradesh  
(Under sub regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Shree Maheshwar Hydel Power Corporation Limited PAN NO. AAACS4176P CIN: U40101MP1993PLC007667
2. Address of the registered office	Abhayanchal Parisar, Post- Mandaleswar, Madhya Pradesh- 451221
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Abhayanchal Parisar, Post- Mandaleswar, Madhya Pradesh- 451221
5. Installed capacity of main products/ services	Capacity: 10 Turbines of 40 MW each Installed: 3 Turbines of 40 MW each
6. Quantity and value of main products/ services sold in last financial year	Commercial operations of project are yet to commence.
7. Number of employees/ workmen	Yet to be ascertained.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL: <a href="https://drive.google.com/drive/folders/176pNSX8y_2v9QNVV2RvV5CUBR7iAH7?usp=drive_link">https://drive.google.com/drive/folders/176pNSX8y_2v9QNVV2RvV5CUBR7iAH7?usp=drive_link</a> List of Creditor: <a href="https://ibbi.gov.in/uploads/claims/generate/CLAIMS1722504026_18219.pdf">https://ibbi.gov.in/uploads/claims/generate/CLAIMS1722504026_18219.pdf</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL: <a href="https://drive.google.com/drive/folders/1av5-reIQ9h7Tc867vYHnQqwh7YVp0?usp=drive_link">https://drive.google.com/drive/folders/1av5-reIQ9h7Tc867vYHnQqwh7YVp0?usp=drive_link</a>
10. Last date for receipt of expression of interest	Upto 13-10-2025
11. Date of issue of provisional list of prospective resolution applicants	Upto 23-10-2025
12. Last date for submission of objections to provisional list	Upto 28-10-2025
13. Date of issue of final list of prospective resolution applicants	Upto 07-11-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Upto 12-11-2025
15. Last date for submission of resolution plans	Upto 12-12-2025
16. Process email id to submit Expression of Interest	<a href="mailto:cirp.shreemaheshwar@gmail.com">cirp.shreemaheshwar@gmail.com</a>
17. Details of the Corporate Debtor's registration status as MSME	Not Applicable

(\*) The operations of the Corporate Debtor were at stand-still as on the Insolvency Commencement Date.  
Note: The Invitation for Expression of Interest dated 27.01.2023, 13.12.2023 and 13.06.2024 has been modified with the consent of the Committee of Creditor of SMHPCL pursuant to regulation 36A(4A) of CIRP Regulation.  
For VRSIA Insolvency Professionals LLP  
Resolution Professional-  
M/s Shree Maheshwar Hydel Power Corporation Limited (undergoing CIRP)  
CMA Vijender Sharma  
IBBI Registration No.: IBBI/PE-0013/PA-3/2022-23/50003  
Address: Building No. 11, 03rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092.  
Registered E-mail ID: vijender@vsa.net.in  
Date: 28-09-2025 Process Mail ID: cirp.shreemaheshwar@gmail.com  
Place: New Delhi AFA valid upto 31.12.2025

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. GUPTA POWER INFRASTRUCTURE LIMITED (IN CIRP)**

Relevant Particulars	
1. Name of Corporate Debtor	M/s. Gupta Power Infrastructure Limited
2. Date of Incorporation of Corporate Debtor	09/05/1961
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. of Corporate Debtor	U31300WB1961PLC025104
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office Address: EN-62, Sector-V 7 <sup>th</sup> Floor, Salt Lake City, Kolkata, West Bengal, India, 700091 Address at which the books of account are maintained: Cuttack-Puri Road Infront of Budheswar temple, Bhubaneswar, Orissa, India, 751006
6. Insolvency commencement date in respect of corporate debtor	26.09.2025 (Order uploaded on 27.09.2025)
7. Estimated date of closure of Insolvency Resolution Process	25.03.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/P-101104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofira Building V.I.P Road, Bharthana, Vesu, Surat, Gujarat. 395007 Email: ipradeepkabra@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 <sup>rd</sup> Floor, Reegus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu, Surat, Gujarat-395007. Email: ip.guptapower@gmail.com
11. Last date for submission of Claims	Friday, 10. 10. 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Gupta Power Infrastructure Limited on 26<sup>th</sup> September, 2025 (Order uploaded on 27.09.2025).  
The creditors of M/s. Gupta Power Infrastructure Limited, are hereby called upon to submit their claims with proof on or before Friday, 10<sup>th</sup> October, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
Submission of false or misleading proofs of claim shall attract penalties. Sd/-  
CA, IP Pradeep Kumar Kabra  
IRP for M/s. Gupta Power Infrastructure Limited  
Date: 26.09.2025 IBBI Registration No.: IBBI/PA-001/P-101104./2017-18/11790

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**MAHARASHTRA SCOOTERS LIMITED**

**SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

The shareholders of the Company are hereby informed that pursuant to SEBI circular dated 2 July 2025, a special window only for re-lodgment of transfer deeds, has been opened from 7 July 2025 till 6 January 2026. This window is only for those transfer deeds which were lodged prior to 1 April 2019 and rejected/returned/not attended to due to deficiency in the documents/process or otherwise. No re-lodgments will be accepted after 6 January 2026. Further the securities that are re-lodged will be issued only in demat mode.  
For more details, please reach out to Company's RTA at toll free no. 1800-309-4001 or email at [einward.ris@kfintech.com](mailto:einward.ris@kfintech.com) or Company's email at [investors@msls.co.in](mailto:investors@msls.co.in).

CIN: L35912MH1975PLC018376  
Regd. Office: Bajaj Auto Limited Complex, Mumbai-Pune Road, Pune, Maharashtra-411 035  
Tel: (020) 7157 6066 | FAX: (020) 7150 5792  
Email ID: [investors@msls.co.in](mailto:investors@msls.co.in) | Website: [www.mahascooters.com](http://www.mahascooters.com)

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES, NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE SME PLATFORM OF THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE EMERGE") IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

**PUBLIC ANNOUNCEMENT**

**ONE IKIGAI CLUSTER KITCHEN LIMITED**

Our Company was originally incorporated as 'One Ikigai Edutech Private Limited' as a private limited company under the Companies Act, 2013 on October 26, 2020 pursuant to a Certificate of Incorporation bearing CIN: U69044KA2020PTC140240 issued by the Registrar of Companies, Central Registration Centre. Thereafter, our Company's name was changed from 'One Ikigai Edutech Private Limited' to 'One Ikigai Cluster Kitchen Private Limited' on October 03, 2024 pursuant to a fresh Certificate of Incorporation issued by the Registrar of Companies, Central Processing Centre. Later, our Company was converted into a public limited company from a private limited company pursuant to a special resolution passed by the shareholders of our Company on May 31, 2025 consequent to which the name of our Company was changed from 'One Ikigai Cluster Kitchen Private Limited' to 'One Ikigai Cluster Kitchen Limited' and a fresh certificate of incorporation bearing CIN U69044KA2020PLC140240 was issued by the Registrar of Companies, Central Processing Centre ("RoC") on June 06, 2025.

Registered Office: 53, 3, Old Madras Road, Bhatharahalli Thambu, Chetty Palya, Krishnarajapuram, Bangalore, Karnataka -560049, India. Telephone: +91-9071192555  
E-mail: [cs@oneikigai.com](mailto:cs@oneikigai.com) | Website: [www.oneikigai.com](http://www.oneikigai.com) | Contact Person: Ms. Nagaraja Nanditha, Company Secretary and Compliance Officer | Corporate Identity Number: U69044KA2020PLC140240

**OUR PROMOTERS: MR. UJJAWAL KHADELA AND MR. NITIN JAJODIA**

THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRHP") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE Emerge")

INITIAL PUBLIC OFFER OF UPTO 13,53,800 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH (THE "EQUITY SHARES") OF ONE IKIGAI CLUSTER KITCHEN LIMITED ("OUR COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF RS. (●) PER EQUITY SHARE (INCLUDING A PREMIUM OF RS. (●) PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO RS. (●) LAKHS ("ISSUE/OFFER") OUT OF WHICH 67,800 EQUITY SHARES OF FACE VALUE OF RS. 10 EACH, AT AN ISSUE PRICE OF RS. (●) PER EQUITY SHARE FOR CASH, AGGREGATING RS. (●) LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"), THE ISSUE LESS MARKET MAKER RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND NET ISSUE WILL CONSTITUTE (●) % AND (●) % RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.  
\*Subject to finalization of the basis of allotment

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER ("BRM") AND WILL BE ADVERTISED IN ALL EDITIONS OF FINANCIAL EXPRESS, (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF JANSATTA (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND UDAYKALA, A REGIONAL NEWSPAPER (KANNADA BEING THE REGIONAL LANGUAGE OF KARNATAKA WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE SME PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE Emerge") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the websites of the BRM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

This issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 and 229 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15.00% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion is reserved for applicants with application size of more than 2 lots and up to such lots equivalent to not more than Rs. 10,00,000 and (b) two-third of such portion was reserved for applicants with application size of more than Rs. 10,00,000 provided that the unsubscribed portion in either of such sub-categories could have been allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35.00% of the Net Issue shall be available for allocation to Individual Investors who applies for minimum application size in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders other than Anchor Investors are required to participate in the Issue by mandatorily utilizing the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Bankers ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, please refer to the chapter titled "Issue Procedure" beginning on page 306 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with the Regulation 247 of SEBI (ICDR) Regulations, 2018 and SEBI (ICDR) (Amendment) Regulations, 2025 vide notification dated March 03rd, 2025, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and DRHP dated September 26, 2025 which has been filed with the SME Platform of National Stock Exchange of India Limited ("NSE Emerge").

Pursuant to SEBI (ICDR) (Amendment) Regulations, 2025 on March 03rd, 2025 and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME Companies for fulfilling all additional criteria, the Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited (NSE Emerge) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at [www.nseindia.com](http://www.nseindia.com), and the website of the Company at [www.oneikigai.com](http://www.oneikigai.com), and at the website of BRLM, i.e. Khambatta Securities Limited at [www.khambattasecurities.com](http://www.khambattasecurities.com). Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE Emerge and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with SME Platform of National Stock Exchange of India Limited (NSE Emerge).

Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the chapter "Risk Factors" beginning on page 30 of the Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the Red Herring Prospectus ("Red Herring Prospectus") is filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus. The Equity Shares, when offered, through the Red Herring Prospectus, are proposed to be listed on SME Platform of National Stock Exchange of India Limited (NSE Emerge).

For details of the main objects of the Company as contained in its Memorandum of Association, please refer to the chapter titled "Our History and Certain Corporate Matters" beginning on page 210 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them please refer to the chapter titled "Capital Structure" beginning on page 77 of the Draft Red Herring Prospectus.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <b>KHAMBATTA SECURITIES LIMITED</b> 806, World Trade Tower, Tower B, Noida Sector-16, Uttar Pradesh-201301, India Tel.: +91 9953969933, 0120 4415469 E-mail: <a href="mailto:ipo@khambattasecurities.com">ipo@khambattasecurities.com</a> Website: <a href="http://www.khambattasecurities.com">www.khambattasecurities.com</a> Investor grievance e-mail: <a href="mailto:mbcomplaints@khambattasecurities.com">mbcomplaints@khambattasecurities.com</a> Contact Person: Mr. Chandan Mishra SEBI Registration Number: INM000011914	 <b>MUFG INTIME INDIA PRIVATE LIMITED (Formerly Link Intime India Private Limited)</b> C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai-400 083, Maharashtra, India Tel.: +91 8108114949 E-Mail: <a href="mailto:clusterkitchen.smeipo@in.mpmf.com">clusterkitchen.smeipo@in.mpmf.com</a> Website: <a href="http://www.in.mpmf.com">www.in.mpmf.com</a> Investor Grievance Email: <a href="mailto:clusterkitchen.smeipo@in.mpmf.com">clusterkitchen.smeipo@in.mpmf.com</a> Contact Person: Mr. Shanti Gopalkrishnan SEBI Regn. No.: INR000004058	 <b>One Ikigai Cluster Kitchen Limited</b> Ms. Nagaraja Nanditha Address: 53, 3, Old Madras Road, Bhatharahalli Thambu, Chetty Palya, Krishnarajapuram, Bhatharahalli, Bangalore, Karnataka, India-560049. Telephone: +91-9071192555 E-mail: <a href="mailto:cs@oneikigai.com">cs@oneikigai.com</a>  Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Red Herring Prospectus.

For One Ikigai Cluster Kitchen Limited  
On behalf of Board of Directors  
Sd/-  
Nagaraja Nanditha  
Company Secretary and Compliance Officer

Place: Bangalore  
Date: September 28, 2025

One Ikigai Cluster Kitchen Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with SME Platform of National Stock Exchange of India Limited (NSE Emerge). The Draft Red Herring Prospectus is available on the website of National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com) and on the website of the BRLM, i.e. Khambatta Securities Limited at [www.khambattasecurities.com](http://www.khambattasecurities.com) and the website of our Company at [www.oneikigai.com](http://www.oneikigai.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please refer to the chapter titled "Risk Factors" beginning on page 30 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with SME Platform of National Stock Exchange of India Limited (NSE Emerge) for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those offers and sales are made.  
There will be no public offering of the Equity Shares in the United States.

FORTUNA + SHARK

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSE ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES, THIS IS NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA

**FASCINATE TEXTILES LIMITED**

Our Company was originally incorporated as a Private Limited Company in the year 2017 in the name and style of 'Fascinate Textiles Private Limited' under the provision of the Companies Act, 2013 vide certificate of incorporation dated February 09, 2017 issued by the Registrar of Companies, Kolkata, West Bengal. Further the status of our company was changed to a Public Limited Company by a special resolution passed on April 25, 2025. A fresh Certificate of Incorporation consequent upon conversion of Company to public limited Company and consequent change of name to 'Fascinate Textiles Limited' was issued on May 23, 2025 by the Registrar of Companies, Central Processing Centre. The Company's Corporate Identification Number is U17299WB2017PLC219383. For details of change in the name of our Company and address of registered office of our Company, see 'History and Certain Corporate Matters' on Page No. 211 of this Draft Red Herring Prospectus.  
Registered and Corporate Office: 3/A, Kutul Sahi Road, Barasat North 24 Parganas, Barasat - 1, West Bengal, India, 700124  
Contact Person: Ritika Sharma Tel: +91 7411705401, Mail: [compliance@fascinatetextile.in](mailto:compliance@fascinatetextile.in) Website: [www.fascinatetextile.com](http://www.fascinatetextile.com)  
Corporate Identity Number: U17299WB2017PLC219383

**OUR PROMOTERS:** Mr. Vishal Nahar, Mr. Chirag Ahuja, Mr. Rishabh Nahar, Mr. Narinder Kumar Ahuja and Vishal Nahar HUF.  
THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRAFT RED HERRING PROSPECTUS") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF NATIONAL STOCK EXCHANGE (NSE EMERGE)

INITIAL PUBLIC OFFERING OF UP TO 42,94,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ (●) PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ (●) PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ (●) LAKHS ("THE OFFER") COMPRISING A FRESH ISSUE OF UP TO 34,58,000 EQUITY SHARES AGGREGATING UP TO ₹ (●) LAKHS BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,36,000 EQUITY SHARES AGGREGATING UP TO ₹ (●) LAKHS BY OUR PROMOTERS SELLING SHAREHOLDER (THE "OFFERED SHARES") (THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH OFFER, "THE OFFER") OF WHICH UP TO (●) EQUITY SHARES AGGREGATING TO ₹ (●) LACS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"), THE OFFER LESS MARKET MAKER RESERVATION PORTION I.E. NET OFFER OF UPTO (●) EQUITY SHARES AT AN OFFER PRICE OF ₹ (●) PER EQUITY SHARE AGGREGATING TO ₹ (●) LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE (●) % AND (●) %, RESPECTIVELY OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND PROMOTER SELLING SHAREHOLDERS IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER ("BRM") AND WILL BE ADVERTISED IN ALL EDITIONS OF FINANCIAL EXPRESS, (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF JANSATTA (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND UDAYKALA, A REGIONAL NEWSPAPER (KANNADA BEING THE REGIONAL LANGUAGE OF KARNATAKA WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO SME PLATFORM OF THE NATIONAL STOCK EXCHANGE ("NSE EMERGE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.  
The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company and Selling Shareholders may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Individual Investors who applies for minimum application size in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders other than Anchor Investors are required to participate in the Issue by mandatorily utilizing the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Accounts (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Bankers ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" beginning on page 356 of this Draft Red Herring Prospectus.

This public announcement is made in compliance with the press release PR No. 36/2024 on Dec 18, 2024 of 208th SF Meeting on "Review of SME Framework under SEBI (ICDR) Regulations, 2018 and applicability of corporate governance provisions under SEBI Regulations, 2015 on SME Companies. The Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited ("NSE EMERGE") shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at [www.nseindia.com](http://www.nseindia.com), and the website of the Company at [www.fascinatetextile.com](http://www.fascinatetextile.com), and at the website of BRLM i.e. Affinity Global Capital Market Private Limited i.e. [www.affinityglobalcap.in](http://www.affinityglobalcap.in). Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE EMERGE and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with NSE EMERGE.

Investments in Equity and Equity related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares issued in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the Section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus.  
Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus.

For details of the main objects of the Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 211 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see "Capital Structure" on page 96 of the Draft Red Herring Prospectus. The Equity Shares of our Company offered through this Draft Red Herring Prospectus are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018 as amended from time to time. For the purpose of this Offer, National Stock Exchange of India Limited shall be the Designated Stock Exchange.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE ISSUE
 <b>Affinity Global Capital Market Private Limited</b> 20B, Abdul Hamid Street, East India House, 1st Floor, Room No. 1F, Kolkata - 700069, West Bengal, India Telephone: +91 33 4004 7188, E-mail: <a href="mailto:compliance@affinityglobal.in">compliance@affinityglobal.in</a> Investor Grievance ID: <a href="mailto:investor@affinityglobalcap.in">investor@affinityglobalcap.in</a> Website: <a href="http://www.affinityglobalcap.in">www.affinityglobalcap.in</a> Contact Person: Mr. Anandrup Ghoshal SEBI Registration Number: INM000128338	 <b>Cameo Corporate Services Limited</b> Subramanian Building 1 Club House Road, Chennai-600 002 Tel: +91 40 6716 2222, E-mail: <a href="mailto:priya@cameoindia.com">priya@cameoindia.com</a> Investor Grievance e-mail: <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> Website: <a href="http://www.cameoindia.com">www.cameoindia.com</a> Contact Person: Mrs. K. Sreepriya SEBI Registration No.: INR000003753

Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All Capitalised terms used herein and not specifically defined have the same meaning as ascribed to them in the Draft Red Herring Prospectus  
For Fascinate Textiles Limited  
Sd/-  
Vishal Nahar  
Managing Director

Fascinate Textiles Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with NSE EMERGE. The Draft Red Herring Prospectus is available on the website of NSE at [www.nseindia.com](http://www.nseindia.com) and on the website of the BRLM, i.e. Affinity Global Capital Market Private Limited i.e. [www.affinityglobalcap.in](http://www.affinityglobalcap.in), and the website of our Company at [www.fascinatetextile.com](http://www.fascinatetextile.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with NSE EMERGE for making any investment decision.  
The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and applicable laws and jurisdictions where those issue and sales are made.  
There is no public offering in United States of America.

**FORM G INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR M/S SHREE MAHESHWAR HYDEL POWER CORPORATION LIMITED**  
Operating in Hydro Power Project at Mandaleswar, Madhya Pradesh  
(Under sub regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Shree Maheshwar Hydel Power Corporation Limited PAN NO. AABC54176P CIN: U40101MP1903PLC007667
2. Address of the registered office	Abhayanchal Parisar, Post-Mandaleswar, Madhya Pradesh- 451221
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Abhayanchal Parisar, Post-Mandaleswar, Madhya Pradesh- 451221
5. Installed capacity of main products/ services	Capacity: 10 Turbines of 40 MW each Installed: 3 Turbines of 40 MW each
6. Quantity and value of main products/ services sold in last financial year	Commercial operations of project are yet to commence.
7. Number of employees/ workmen	Yet to be ascertained.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL: <a href="https://drive.google.com/drive/folders/176pN5X8sY_Zy90NV2RkV6CURB7aH7?usp=drive_link">https://drive.google.com/drive/folders/176pN5X8sY_Zy90NV2RkV6CURB7aH7?usp=drive_link</a> List of Creditor: <a href="https://ibbi.gov.in/uploads/claims/generate/CLAIMS1722504026_18219.pdf">https://ibbi.gov.in/uploads/claims/generate/CLAIMS1722504026_18219.pdf</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL: <a href="https://drive.google.com/drive/folders/1q5-re109Gh7Tc867yVfH0Noqweh7Yp0?usp=drive_link">https://drive.google.com/drive/folders/1q5-re109Gh7Tc867yVfH0Noqweh7Yp0?usp=drive_link</a>
10. Last date for receipt of expression of interest	Upto 13-10-2025.
11. Date of issue of provisional list of prospective resolution applicants	Upto 23-10-2025
12. Last date for submission of objections to provisional list	Upto 28-10-2025
13. Date of issue of final list of prospective resolution applicants	Upto 07-11-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Upto 12-11-2025
15. Last date for submission of resolution plans	Upto 12-12-2025
16. Process email id to submit Expression of Interest	<a href="mailto:cirp.shreemaheshwar@gmail.com">cirp.shreemaheshwar@gmail.com</a>
17. Details of the Corporate Debtor's registration status as MSME	Not Applicable

(\* The operations of the Corporate Debtor were at stand-still as on the Insolvency Commencement Date.  
Note: The Invitation for Expression of Interest dated 27.01.2023, 13.12.2023 and 13.06.2024 has been modified with the consent of the Committee of Creditor of SMHPLP pursuant to regulation 36A(4A) of CIRP Regulation.

**For VRSIA Insolvency Professionals LLP**  
Resolution Professional-  
M/s Shree Maheshwar Hydel Power Corporation Limited (undergoing CIRP)  
CMA Vijender Sharma  
IBBI Registration No.: IBBI/IP-0013/IPA-3/2022-23/50003  
Address: Building No. 11, 03rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092.  
Registered E-mail id: [vijender@vsa.net.in](mailto:vijender@vsa.net.in)  
Date: 28-09-2025 Process Mail id: [cirp.shreemaheshwar@gmail.com](mailto:cirp.shreemaheshwar@gmail.com)  
Place: New Delhi AFA valid upto 31.12.2025

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. GUPTA POWER INFRASTRUCTURE LIMITED (IN CIRP)**

Relevant Particulars

1. Name of Corporate Debtor	M/s. Gupta Power Infrastructure Limited
2. Date of Incorporation of Corporate Debtor	09/05/1961
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. of Corporate Debtor	U31300WB1961PLC025104
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office Address: EN-62, Sector-V 7 <sup>th</sup> Floor, Salt Lake City, Kolkata, West Bengal, India, 700091 Address at which the books of account are maintained: Cuttack-Puri Road Infront of Buheswar temple, Bhubaneswar, Orissa, India, 751006
6. Insolvency commencement date in respect of corporate debtor	26.09.2025 (Order uploaded on 27.09.2025)
7. Estimated date of closure of Insolvency Resolution Process	25.03.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/IPA-001/IP-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Oflra Building V.I.P Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email - <a href="mailto:ipradeepkabra@gmail.com">ipradeepkabra@gmail.com</a>
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 <sup>rd</sup> Floor, Reegus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu, Surat, Gujarat-395007, Email: <a href="mailto:ip.guptapower@gmail.com">ip.guptapower@gmail.com</a>
11. Last date for submission of Claims	Friday, 10.10.2025
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Gupta Power Infrastructure Limited on 26<sup>th</sup> September, 2025 (Order uploaded on 27.09.2025)  
The creditors of M/s. Gupta Power Infrastructure Limited, are hereby called upon to submit their claims with proof on or before Friday, 10<sup>th</sup> October, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
CA, IP Pradeep Kumar Kabra  
IRP for M/s. Gupta Power Infrastructure Limited  
IBBI Registration No.: IBBI/IPA-001/IP-P01104/2017-18/11790  
Date: 28.09.2025

**"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**MAHARASHTRA SCOOTERS LIMITED**

**SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

The shareholders of the Company are hereby informed that pursuant to SEBI circular dated 2 July 2025, a special window only for re-lodgment of transfer deeds, has been opened from 7 July 2025 till 6 January 2026. This window is only for those transfer deeds which were lodged prior to 1 April 2019 and rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. No re-lodgments will be accepted after 6 January 2026. Further the securities that are re-lodged will be issued only in demat mode.

For more details, please reach out to Company's RTA at toll free no. 1800-309-4001 or email at [einward.ris@kfintech.com](mailto:einward.ris@kfintech.com) or Company's email at [investors@msls.co.in](mailto:investors@msls.co.in).

CIN: L35912MH1975PLC018376  
Regd. Office: Bajaj Auto Limited Complex, Mumbai-Pune Road, Pune, Maharashtra-411 035  
Tel: (020) 7157 6066 | FAX: (020) 7150 5792  
Email ID: [investors@msls.co.in](mailto:investors@msls.co.in) | Website: [www.mahascoters.com](http://www.mahascoters.com)

**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE SME PLATFORM OF THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE EMERGE") IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").**

**PUBLIC ANNOUNCEMENT**

**ONE IKIGAI CLUSTER KITCHEN LIMITED**

Our Company was originally incorporated as 'One Ikigai Edutech Private Limited' as a private limited company under the Companies Act, 2013 on October 26, 2020 pursuant to a Certificate of Incorporation bearing CIN: U80904KA2020PTC140240 issued by the Registrar of Companies, Central Registration Centre. Thereafter, our Company's name was changed from 'One Ikigai Edutech Private Limited' to 'One Ikigai Cluster Kitchen Private Limited' on October 03, 2024 pursuant to a fresh Certificate of Incorporation issued by the Registrar of Companies, Central Processing Centre. Later, our Company was converted into a public limited company from a private limited company pursuant to a special resolution passed by the shareholders of our Company on May 31, 2025 consequent to which the name of our Company was changed from 'One Ikigai Cluster Kitchen Private Limited' to 'One Ikigai Cluster Kitchen Limited' and a fresh certificate of incorporation bearing CIN U80904KA2020PLC140240 was issued by the Registrar of Companies, Central Processing Centre ("RoC") on June 06, 2025.

Registered Office: 53, 3, Old Madras Road, Bhattarahalli Thambu, Chetty Palya, Krishnarajapuram, Bangalore, Karnataka -560049, India. Telephone: +91-9071192555  
E-mail: [cs@oneikigai.com](mailto:cs@oneikigai.com) | Website: [www.oneikigai.com](http://www.oneikigai.com) | Contact Person: Ms. Nagaraja Nanditha, Company Secretary and Compliance Officer | Corporate Identity Number: U80904KA2020PLC140240

**OUR PROMOTERS: MR. UJJAWAL KHANDELIA AND MR. NITIN JAJODIA**

**THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRHP") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE Emerge")**

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**FASCINATE TEXTILES LIMITED**

Our Company was originally incorporated as a Private Limited Company in the year 2017 in the name and style of "Fascinate Textiles Private Limited" under the provision of the Companies Act, 2013 vide certificate of incorporation dated February 09, 2017 issued by the Registrar of Companies, Kolkata, West Bengal. Further the status of our company was changed to a Public Limited Company by a special resolution passed on April 25, 2025. A fresh Certificate of Incorporation consequent upon conversion of Company to public limited Company and consequent to change of name to "Fascinate Textiles Limited" was issued on May 20, 2025 by the Registrar of Companies, Central Processing Centre. The Company's Corporate Identification Number is U1299WB2017PLC219383. For details of change in the name of our Company and address of registered office of our Company, see "History and Certain Corporate Matters" on Page No. 211 of this Draft Red Herring Prospectus.

**Registered and Corporate Office:** 3/A, Kutul Sahi Road, Barasat North 24 Parganas, Barasat - 1, West Bengal, India, 700124  
**Contact Person:** Ritika Sharma Tel: +91 7411705401, Mail: [compliance@fascinatetextile.in](mailto:compliance@fascinatetextile.in) Website: [www.fascinatetextile.com](http://www.fascinatetextile.com)  
**Corporate Identity Number:** U1299WB2017PLC219383

**OUR PROMOTERS:** Mr. Vishal Nahar, Mr. Chirag Ahuja, Mr. Rishabh Nahar, Mr. Nandinder Kumar Ahuja and Vishal Nahar HUF.

**THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRAFT RED HERRING PROSPECTUS") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF NATIONAL STOCK EXCHANGE (NSE EMERGE)**

**INITIAL PUBLIC OFFERING OF UP TO 42,94,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 10 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 10 PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ 429.40 LAKHS (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO 34,58,000 EQUITY SHARES AGGREGATING UP TO ₹ 345.80 LAKHS BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,36,000 EQUITY SHARES AGGREGATING UP TO ₹ 83.60 LAKHS BY OUR PROMOTERS SELLING SHAREHOLDER, (THE "OFFERED SHARES") (THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH OFFER, THE "OFFER") OF WHICH UPTO 10% EQUITY SHARES AGGREGATING TO ₹ 10 LACS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE OFFER LESS MARKET MAKER RESERVATION PORTION I.E., NET OFFER OF UPTO 10% EQUITY SHARES AT AN OFFER PRICE OF ₹ 10 PER EQUITY SHARE AGGREGATING TO ₹ 10 LAKHS IS HERINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 10% AND 10% RESPECTIVELY OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.**

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND PROMOTER SELLING SHAREHOLDERS IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF (A) (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF (B) (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND ALL EDITIONS OF (C) (A WIDELY CIRCULATED BENGALI REGIONAL DAILY NEWSPAPER), (D) (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND ALL EDITIONS OF (E) (A WIDELY CIRCULATED BENGALI REGIONAL DAILY NEWSPAPER), (F) (ANGALI BEING THE REGIONAL LANGUAGE OF THE STATE OF WEST BENGAL WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO SME PLATFORM OF THE NATIONAL STOCK EXCHANGE ("NSE EMERGE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company and Selling Shareholders may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RBIs using the UPI Mechanism. If applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" beginning on page 356 of this Draft Red Herring Prospectus.

This public announcement is made in compliance with the press release PR NO. 38/2024 on December 18, 2024 of 2024th SF Meeting on "Review of SME Framework under SEBI (ICDR) Regulations, 2018 and applicability of corporate governance provisions under SEBI Regulations, 2015 on SME Companies. The Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited ("NSE EMERGE") shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at <https://www.nseindia.com>, and the website of the Company at [www.fascinatetextile.com](http://www.fascinatetextile.com), and at the website of BRLM i.e., Affinity Global Capital Market Private Limited i.e., [www.affinityglobalcap.in](http://www.affinityglobalcap.in). Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE EMERGE and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with NSE EMERGE.

Investments in Equity and Equity related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares issued in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the Section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus.

For details of the main objects of the Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 211 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see "Capital Structure" on page 36 of the Draft Red Herring Prospectus.

The Equity Shares of our Company offered through this Draft Red Herring Prospectus are proposed to be listed on the SME Platform of National Stock Exchange of India Limited in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018 as amended from time to time. For the purpose of this Offer, National Stock Exchange of India Limited shall be the Designated Stock Exchange.

<b>BOOK RUNNING LEAD MANAGERS</b>	<b>REGISTRAR TO THE ISSUE</b>
 Affinity Global Capital Market Private Limited 20B, Abdul Hamid Street, East India House, 1st Floor, Room No. 1F, Kolkata - 700069, West Bengal, India Telephone: +91 33 4004 7188, E-mail: <a href="mailto:compliance@affinityglobal.in">compliance@affinityglobal.in</a> Investor Grievance ID: <a href="mailto:investor@affinityglobalcap.in">investor@affinityglobalcap.in</a> Website: <a href="http://www.affinityglobalcap.in">www.affinityglobalcap.in</a> Contact Person: Mr. Anandarup Ghoshal SEBI Registration Number: INM000012838	 Cameo Corporate Services Limited Subramanian Building 1 Club House Road, Chennai-600 002 Tel: +91 40 6716 2222, E-mail: <a href="mailto:priva@cameoindia.com">priva@cameoindia.com</a> Investor Grievance e-mail: <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> Website: <a href="http://www.cameoindia.com">www.cameoindia.com</a> Contact Person: Mrs. K. Sreepriya SEBI Registration No.: INR000003753
<b>COMPANY SECRETARY AND COMPLIANCE OFFICER</b>	Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All Capitalized terms used herein and not specifically defined have the same meaning as ascribed to them in the Draft Red Herring Prospectus

For One Ikigai Cluster Kitchen Limited  
On behalf of Board of Directors  
Sd/-  
Nagaraja Nanditha  
Company Secretary and Compliance Officer

Date: Bangalore  
Date: September 28, 2025

One Ikigai Cluster Kitchen Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with SME Platform of National Stock Exchange of India Limited (NSE Emerge). The Draft Red Herring Prospectus is available on the website of National Stock Exchange of India Limited, [www.nseindia.com](http://www.nseindia.com) and on the website of the BRLM, i.e. Khambatta Securities Limited at [www.khambattasecurities.com](http://www.khambattasecurities.com) and the website of our company at [www.oneikigai.com](http://www.oneikigai.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please refer to the chapter titled "Risk Factors" beginning on page 30 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with SME Platform of National Stock Exchange of India Limited (NSE Emerge) for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or in any state securities laws in the United States, unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those offers and sales are made.

There will be no public offering of the Equity Shares in the United States.

FORTUNA + SHARK

**INITIAL PUBLIC OFFER OF UPTO 13,53,600 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH (THE "EQUITY SHARES") OF ONE IKIGAI CLUSTER KITCHEN LIMITED ("OUR COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF RS. 10/- PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF RS. 10/- PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO RS. 135.36 LAKHS ("ISSUE/OFFER") OUT OF WHICH 67,800 EQUITY SHARES OF FACE VALUE OF RS. 10 EACH, AT AN ISSUE PRICE OF RS. 10/- PER EQUITY SHARE FOR CASH, AGGREGATING RS. 6.78 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS MARKET MAKER RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND NET ISSUE WILL CONSTITUTE 10% AND 10% RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.**

\*Subject to finalization of the basis of allotment

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER ("BRLM") AND WILL BE ADVERTISED IN ALL EDITIONS OF FINANCIAL EXPRESS, (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF JANSATTA (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND UDAYKALA, A REGIONAL NEWSPAPER (KANNADA BEING THE REGIONAL LANGUAGE OF KARNATAKA WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE SME PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE Emerge") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of one Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the websites of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 and 229 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15.00% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one third of such portion is reserved for applicants with application size of more than 2 lots and up to such lots equivalent to not more than Rs. 10,00,000 and (b) two-third of such portion was reserved for applicants with application size of more than Rs. 10,00,000 provided that the unsubscribed portion in either of such subcategories could have been allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35.00% of the Net Issue shall be available for allocation to Individual Investors who applies for minimum application size in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders other than Anchor Investors are required to participate in the Issue by mandatorily utilizing the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, please refer to the chapter titled "Issue Procedure" beginning on page 306 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with the Regulation 247 of SEBI (ICDR) Regulations, 2018 and SEBI (ICDR) (Amendment) Regulations, 2025 vide notification dated March 03rd, 2025, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and DRHP dated September 26, 2025 which has been filed with the SME Platform of National Stock Exchange of India Limited ("NSE Emerge").

Pursuant to SEBI (ICDR) (Amendment) Regulations, 2025 on March 03rd, 2025 and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME Companies for fulfilling all additional criteria, the Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited (NSE Emerge) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at [www.nseindia.com](http://www.nseindia.com), and the website of the Company at [www.oneikigai.com](http://www.oneikigai.com), and at the website of BRLM i.e. Khambatta Securities Limited at [www.khambattasecurities.com](http://www.khambattasecurities.com). Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE Emerge and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with SME Platform of National Stock Exchange of India Limited (NSE Emerge).

Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the chapter "Risk Factors" beginning on page 30 of the Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the Red Herring Prospectus ("Red Herring Prospectus") is filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus. The Equity Shares, when offered, through the Red Herring Prospectus, are proposed to be listed on SME Platform of National Stock Exchange of India Limited (NSE Emerge).

For details of the main objects of the Company as contained in its Memorandum of Association, please refer to the chapter titled "Our History and Certain Corporate Matters" beginning on page 210 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them please refer to the chapter titled "Capital Structure" beginning on page 77 of the Draft Red Herring Prospectus.

<b>BOOK RUNNING LEAD MANAGER TO THE ISSUE</b>	<b>REGISTRAR TO THE OFFER</b>	<b>COMPANY SECRETARY AND COMPLIANCE OFFICER</b>
 KHAMBATTA SECURITIES LIMITED 806, World Trade Tower, Tower B, Noida Sector-16, Uttar Pradesh-201301, India Tel: +91 9953989693; 0120 4415469 E-mail: <a href="mailto:ipo@khambattasecurities.com">ipo@khambattasecurities.com</a> Website: <a href="http://www.khambattasecurities.com">www.khambattasecurities.com</a> Investor grievance e-mail: <a href="mailto:mbcomplaints@khambattasecurities.com">mbcomplaints@khambattasecurities.com</a> Contact Person: Mr. Chandan Mishra SEBI Registration Number: INM000011914	 MUFG INTIME INDIA PRIVATE LIMITED (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai-400 083, Maharashtra, India Tel: +91 8108114949 E-Mail: <a href="mailto:clusterkitchen.smeipo@in.mpms.mufg.com">clusterkitchen.smeipo@in.mpms.mufg.com</a> Website: <a href="http://www.in.mpms.mufg.com">www.in.mpms.mufg.com</a> Investor Grievance Email: <a href="mailto:clusterkitchen.smeipo@in.mpms.mufg.com">clusterkitchen.smeipo@in.mpms.mufg.com</a> Contact Person: Mr. Shanti Gopalkrishnan SEBI Regn. No.: INR000004058	 One Ikigai Cluster Kitchen Limited Ms. Nagaraja Nanditha Address: 53, 3, Old Madras Road, Bhattarahalli Thambu, Chetty Palya, Krishnarajapuram, Bhattarahalli, Bangalore, Karnataka, India-560049. Telephone: +91-9071192555 E-mail: <a href="mailto:cs@oneikigai.com">cs@oneikigai.com</a> Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

**All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Red Herring Prospectus.**

For One Ikigai Cluster Kitchen Limited  
On behalf of Board of Directors  
Sd/-  
Nagaraja Nanditha  
Company Secretary and Compliance Officer

Date: Bangalore  
Date: September 28, 2025

One Ikigai Cluster Kitchen Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with SME Platform of National Stock Exchange of India Limited (NSE Emerge). The Draft Red Herring Prospectus is available on the website of National Stock Exchange of India Limited, [www.nseindia.com](http://www.nseindia.com) and on the website of the BRLM, i.e. Khambatta Securities Limited at [www.khambattasecurities.com](http://www.khambattasecurities.com) and the website of our company at [www.oneikigai.com](http://www.oneikigai.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please refer to the chapter titled "Risk Factors" beginning on page 30 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with SME Platform of National Stock Exchange of India Limited (NSE Emerge) for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or in any state securities laws in the United States, unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those offers and sales are made.

There will be no public offering of the Equity Shares in the United States.

FORTUNA + SHARK

**FORM G INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR M/S SHREE MAHESHWAR HYDEL POWER CORPORATION LIMITED**  
Operating in Hydro Power Project at Mandaleswar, Madhya Pradesh  
(Under sub regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Shree Maheshwar Hydel Power Corporation Limited PAN NO. AABC34176P CIN: U40101MP1993PLC007667
2. Address of the registered office	Abhayanchal Panisar, Post-Mandaleswar, Madhya Pradesh- 451221
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Abhayanchal Panisar, Post-Mandaleswar, Madhya Pradesh- 451221
5. Installed capacity of main products/ services	Capacity: 10 Turbines of 40 MW each Installed: 3 Turbines of 40 MW each
6. Quantity and value of main products/ services sold in last financial year	Commercial operations of project are yet to commence.
7. Number of employees/ workmen	Yet to be ascertained.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL: <a href="https://drive.google.com/drive/folders/176pN5X83y_2y90NwV2Rv6CUB87i7h7zusp">https://drive.google.com/drive/folders/176pN5X83y_2y90NwV2Rv6CUB87i7h7zusp</a> =drive link List of Creditor: <a href="https://ibbi.gov.in/uploads/claims/generate/CLAIMS1722504026_18219.pdf">https://ibbi.gov.in/uploads/claims/generate/CLAIMS1722504026_18219.pdf</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL: <a href="https://drive.google.com/drive/folders/1qv5-rtlQ9gh7c867yVH10qwh7YVp07zusp=drive link">https://drive.google.com/drive/folders/1qv5-rtlQ9gh7c867yVH10qwh7YVp07zusp=drive link</a>
10. Last date for receipt of expression of interest	Upto 13-10-2025
11. Date of issue of provisional list of prospective resolution applicants	Upto 23-10-2025
12. Last date for submission of objections to provisional list	Upto 28-10-2025
13. Date of issue of final list of prospective resolution applicants	Upto 07-11-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Upto 12-11-2025
15. Last date for submission of resolution plans	Upto 12-12-2025
16. Process email id to submit Expression of Interest	<a href="mailto:corp.shreemaheshwar@gmail.com">corp.shreemaheshwar@gmail.com</a>
17. Details of the Corporate Debtor's registration status as MSME	Not Applicable.

(\*) The operations of the Corporate Debtor were at stand-still as on the Insolvency Commencement Date.  
Note: The Invitation for Expression of Interest dated 27.01.2023, 13.12.2023 and 13.06.2024 has been modified with the consent of the Committee of Creditor of SMHPCL pursuant to regulation 36A(4A) of CIRP Regulation.

For VRSIA Insolvency Professionals LLP  
Resolution Professional-  
M/s Shree Maheshwar Hydel Power Corporation Limited (undergoing CIRP)  
CMA Vijender Sharma  
IBBI Registration No.: IBBI/PE-0013/PA-3/2022-23/50003  
Address: Building No. 11, 03rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092.  
Registered E-mail id: [vijender@vsa.net.in](mailto:vijender@vsa.net.in)  
Date: 28-09-2025 Process Mail id: [corp.shreemaheshwar@gmail.com](mailto:corp.shreemaheshwar@gmail.com)  
Place: New Delhi AFA valid upto 31.12.2025

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. GUPTA POWER INFRASTRUCTURE LIMITED (IN CIRP)**

Relevant Particulars

1. Name of Corporate Debtor	M/s. Gupta Power Infrastructure Limited
2. Date of Incorporation of Corporate Debtor	09/05/1961
3. Authority under which corporate Debtor is incorporated / registered	Registrar of Companies, Kolkata.
4. Corporate Identity No. of Corporate Debtor	U31300WB1961PLC025104
5. Address of the registered office and principal office (if any) of corporate Debtor	Registered office Address: EN-62, Sector-V 7 <sup>th</sup> Floor, Salt Lake City, Kolkata, West Bengal, India, 7510091 Address at which the books of account are maintained: Cuttack-Puri Road Infront of Budheswar temple, Bhubaneswar, Orissa, India, 751006
6. Insolvency commencement date in respect of corporate Debtor	26.09.2025 (Order uploaded on 27.09.2025)
7. Estimated date of closure of Insolvency Resolution Process	25.03.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/PP-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Olfra Building V/P Road, Bharhaha, Vesu, Surat, Gujarat, 395007 Email: - <a href="mailto:iprpradeepkabra@gmail.com">iprpradeepkabra@gmail.com</a>
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 <sup>rd</sup> Floor, Regus Business Center, Above Mercedes Showroom, New City Light Road, Bharhaha, Vesu, Surat, Gujarat-395007. Email: <a href="mailto:ip.guptapower@gmail.com">ip.guptapower@gmail.com</a>
11. Last date for submission of Claims	Friday, 10.10.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Gupta Power Infrastructure Limited on 26<sup>th</sup> September 2025 (Order uploaded on 27.09.2025).  
The creditors of M/s. Gupta Power Infrastructure Limited, are hereby called upon to submit their claims with proof or before Friday, 10<sup>th</sup> October, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
Submission of false or misleading proofs of claim shall attract penalties.  
Sd/-  
CA. IP Pradeep Kumar Kabra  
IRP for M/s. Gupta Power Infrastructure Limited  
Date: 28.09.2025  
IBBI Registration No.: IBBI/PA-001/PP-P01104 /2017-18/11790

**"IMPORTANT"**

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**MAHARASHTRA SCOOTERS LIMITED**

**SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

The shareholders of the Company are hereby informed that pursuant to SEBI circular dated 2 July 2025, a special window only for re-lodgment of transfer deeds, has been opened from 7 July 2025 till 6 January 2026. This window is only for those transfer deeds which were lodged prior to 1 April 2019 and rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. No re-lodgments will be accepted after 6 January 2026. Further the securities that are re-lodged will be issued only in demat mode.  
For more details, please reach out to Company's RTA at toll free no. 1800-309-4001 or email at [einward.ris@kfintech.com](mailto:einward.ris@kfintech.com) or Company's email at [investors@msls.co.in](mailto:investors@msls.co.in).

CIN: L35912MH1975PLC018376  
Regd. Office: Bajaj Auto Limited Complex, Mumbai-Pune Road, Pune, Maharashtra-411 035  
Tel: (020) 7157 6066 | FAX: (020) 7150 5792  
Email ID: [investors@msls.co.in](mailto:investors@msls.co.in) | Website: [www.mahascooters.com](http://www.mahascooters.com)

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**PUBLIC ANNOUNCEMENT**

**ONE IKIGAI CLUSTER KITCHEN LIMITED**

Our Company was originally incorporated as 'One Ikigai Edutech Private Limited' as a private limited company under the Companies Act, 2013 on October 26, 2020 pursuant to a Certificate of Incorporation bearing CIN: U80904KA2020PTC140240 issued by the Registrar of Companies, Central Registration Centre. Thereafter, our Company's name was changed from 'One Ikigai Edutech Private Limited' to 'One Ikigai Cluster Kitchen Private Limited' on October 03, 2024 pursuant to a fresh Certificate of Incorporation issued by the Registrar of Companies, Central Processing Centre. Later, our Company was converted into a public limited company from a private limited company pursuant to a special resolution passed by the shareholders of our Company on May 31, 2025 consequent to which the name of our Company was changed from 'One Ikigai Cluster Kitchen Private Limited' to 'One Ikigai Cluster Kitchen Limited' and a fresh certificate of incorporation bearing CIN U80904KA2020PLC140240 was issued by the Registrar of Companies, Central Processing Centre ("ROC") on June 06, 2025.

Registered Office: 53, 3, Old Madras Road, Bhattarahalli Thambu, Chetty Palya, Krishnarajapuram, Bangalore, Karnataka -560049, India. Telephone: +91-9071192555  
E-mail: [cs@oneikigai.com](mailto:cs@oneikigai.com) | Website: [www.oneikigai.com](http://www.oneikigai.com) | Contact Person: Ms. Nagaraja Nanditha, Company Secretary and Compliance Officer | Corporate Identity Number: U80904KA2020PLC140240

**OUR PROMOTERS: MR. UJJAWAL KHANDELIA AND MR. NITIN JAJODIA**

**THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRHP") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE Emerge")**

INITIAL PUBLIC OFFER OF UPTO 13,53,600<sup>00</sup> EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH (THE "EQUITY SHARES") OF ONE IKIGAI CLUSTER KITCHEN LIMITED ("OUR COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF RS. [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF RS. [●] PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO RS. [●] LAKHS ("ISSUE/OFFER") OUT OF WHICH 67,800<sup>00</sup> EQUITY SHARES OF FACE VALUE OF RS. 10 EACH, AT AN ISSUE PRICE OF RS. [●] PER EQUITY SHARE FOR CASH, AGGREGATING RS. [●] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS MARKET MAKER RESERVATION PORTION IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND NET ISSUE WILL CONSTITUTE [●] % AND [●] % RESPECTIVELY OF THE POST- ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

<sup>00</sup>Subject to finalization of the basis of allotment

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER ("BRLM") AND WILL BE ADVERTISED IN ALL EDITIONS OF FINANCIAL EXPRESS, (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF JANSATTA (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND UDAYKALA, A REGIONAL NEWSPAPER (KANNADA BEING THE REGIONAL LANGUAGE OF KARNATAKA WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO THE SME PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE EMERGE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of one Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the websites of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

The issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 and 229 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15.00% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one third of such portion is reserved for applicants with application size of more than 2 lots and up to such lots equivalent to not more than Rs. 10,00,000 and (b) two-third of such portion was reserved for applicants with application size of more than Rs. 10,00,000 provided that the unsubscribed portion in either of such sub-categories could have been allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35.00% of the Net Issue shall be available for allocation to Individual Investors who applies for minimum application size in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders other than Anchor Investors are required to participate in the Issue by mandatorily utilizing the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, please refer to the chapter titled "Issue Procedure" beginning on page 306 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with the Regulation 247 of SEBI (ICDR) Regulations, 2018 and SEBI (ICDR) (Amendment) Regulations, 2025 vide notification dated March 03rd, 2025, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and DRHP dated September 26, 2025 which has been filed with the SME Platform of National Stock Exchange of India Limited ("NSE Emerge").

Pursuant to SEBI (ICDR) (Amendment) Regulations, 2025 on March 03rd, 2025 and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME Companies for fulfilling all additional criteria, the Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited (NSE Emerge) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at [www.nseindia.com](http://www.nseindia.com), and the website of the Company at [www.oneikigai.com](http://www.oneikigai.com), and at the website of BRLM, i.e. Khambatta Securities Limited at [www.khambattasecurities.com](http://www.khambattasecurities.com). Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE Emerge and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with SME Platform of National Stock Exchange of India Limited (NSE Emerge).

Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares issued in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the Section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus. Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the red herring prospectus ("Red Herring Prospectus") is filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus. The Equity Shares, when offered, through the Red Herring Prospectus, are proposed to be listed on SME Platform of National Stock Exchange of India Limited (NSE Emerge).

For details of the main objects of the Company as contained in its Memorandum of Association, please refer to the chapter titled "Our History and Certain Other Corporate Matters" beginning on page 210 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them please refer to the chapter titled "Capital Structure" beginning on page 77 of the Draft Red Herring Prospectus.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <b>KHAMBATTA SECURITIES LIMITED</b> 806, World Trade Tower, Tower B, Noida Sector-16, Uttar Pradesh-201301, India Tel: +91 9953989693; 0120 4415469 E-mail: <a href="mailto:ipo@khambattasecurities.com">ipo@khambattasecurities.com</a> Website: <a href="http://www.khambattasecurities.com">www.khambattasecurities.com</a> Investor grievance e-mail: <a href="mailto:mbcomplaints@khambattasecurities.com">mbcomplaints@khambattasecurities.com</a> Contact Person: Mr. Chandan Mishra SEBI Registration Number: INM000011914	 <b>MUFG INTIME INDIA PRIVATE LIMITED</b> (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai-400 083, Maharashtra, India Tel: +91 8108114949 E-Mail: <a href="mailto:clusterkitchen.smeipo@in.mgms.mufg.com">clusterkitchen.smeipo@in.mgms.mufg.com</a> Website: <a href="http://www.in.mgms.mufg.com">www.in.mgms.mufg.com</a> Investor Grievance Email: <a href="mailto:clusterkitchen.smeipo@in.mgms.mufg.com">clusterkitchen.smeipo@in.mgms.mufg.com</a> Contact Person: Mr. Shanti Gopalkishan SEBI Regn. No.: INR000040458	 <b>One Ikigai Cluster Kitchen Limited</b> Ms. Nagaraja Nanditha Address: 53, 3, Old Madras Road, Bhattarahalli Thambu, Chetty Palya, Krishnarajapuram, Bhattarahalli, Bangalore, Karnataka, India-560049. Telephone: +91-9071192555 E-mail: <a href="mailto:cs@oneikigai.com">cs@oneikigai.com</a> Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Red Herring Prospectus.

For One Ikigai Cluster Kitchen Limited  
On behalf of Board of Directors  
Sd/-  
Nagaraja Nanditha  
Company Secretary and Compliance Officer

Place: Bangalore  
Date: September 28, 2025

One Ikigai Cluster Kitchen Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with SME Platform of National Stock Exchange of India Limited (NSE Emerge). The Draft Red Herring Prospectus is available on the website of National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com) and on the website of the BRLM, i.e. Khambatta Securities Limited at [www.khambattasecurities.com](http://www.khambattasecurities.com) and the website of our Company at [www.oneikigai.com](http://www.oneikigai.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please refer to the chapter titled "Risk Factors" beginning on page 30 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with SME Platform of National Stock Exchange of India Limited (NSE Emerge) for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those offers and sales are made.

There will be no public offering of the Equity Shares in the United States.

There will be no public offering of the Equity Shares in the United States.

FORTUNA + SHARK

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**FASCINATE TEXTILES LIMITED**

Our Company was originally incorporated as a Private Limited Company in the year 2017 in the name and style of "Fascinate Textiles Private Limited" under the provision of the Companies Act, 2013 vide certificate of incorporation dated February 09, 2017 issued by the Registrar of Companies, Kolkata, West Bengal. Further the status of our company was changed to a Public Limited Company by a special resolution passed on April 25, 2025. A fresh Certificate of Incorporation consequent upon conversion of Company to public limited Company and consequent change of name to "Fascinate Textiles Limited" was issued on May 20, 2025 by the Registrar of Companies, Central Processing Centre. The Company's Corporate Identification Number is U17299WB2017PLC219383. For details of change in the name of our Company and address of registered office of our Company, see "History and Certain Corporate Matters" on Page No. 211 of this Draft Red Herring Prospectus.

**Registered and Corporate Office:** 3/A, Kutul Sahi Road, Barasat North 24 Parganas, Barasat-1, West Bengal, India, 700124  
**Contact Person:** Ritika Sharma Tel: +91 7411705401, Mail: [compliance@fascinatetextile.in](mailto:compliance@fascinatetextile.in) Website: [www.fascinatetextile.com](http://www.fascinatetextile.com)  
**Corporate Identity Number:** U17299WB2017PLC219383

**OUR PROMOTERS:** Mr. Vishal Nahar, Mr. Chirag Ahuja, Mr. Rishabh Nahar, Mr. Narinder Kumar Ahuja and Vishal Nahar HUF.

THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRHP") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE EMERGE")

INITIAL PUBLIC OFFERING OF UPTO 42,94,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS (THE "OFFER") COMPRISING A FRESH ISSUE OF UPTO 34,58,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UPTO 8,36,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS BY OUR PROMOTERS SELLING SHAREHOLDER, (THE "OFFERED SHARES") (THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH OFFER, THE "OFFER") OF WHICH UPTO [●] EQUITY SHARES AGGREGATING TO [●] LACS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE OFFER LESS MARKET MAKER RESERVATION PORTION I.E., NET OFFER OF UPTO [●] EQUITY SHARES AT AN OFFER PRICE OF ₹ [●] PER EQUITY SHARE AGGREGATING TO ₹ [●] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE [●] % AND [●] %, RESPECTIVELY OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND PROMOTER SELLING SHAREHOLDERS IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED BENGALI REGIONAL DAILY NEWSPAPER), (BENGALI BEING THE REGIONAL LANGUAGE OF THE STATE OF WEST BENGAL, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO SME PLATFORM OF THE NATIONAL STOCK EXCHANGE ("NSE EMERGE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company and Selling Shareholders may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Individual investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA Accounts, and UPI ID in case of RBIs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" beginning on page 356 of this Draft Red Herring Prospectus.

This public announcement is made in compliance with the press release PR NO. 36/2024 on December 18, 2024 of 20th SF Meeting on "Review of SME Framework under SEBI (ICDR) Regulations, 2018 and applicability of corporate governance provisions under SEB Regulations, 2015 on SME Companies, the Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited ("NSE EMERGE") shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at [www.nseindia.com](http://www.nseindia.com), and the website of the Company at [www.fascinatetextile.com](http://www.fascinatetextile.com), and at the website of BRLM i.e., Affinity Global Capital Market Private Limited i.e., [www.affinityglobalcap.in](http://www.affinityglobalcap.in). Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE EMERGE and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with NSE EMERGE.

Investments in Equity and Equity related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares issued in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the Section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus. Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus.

For details of the main objects of the Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 211 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see "Capital Structure" on page 96 of the Draft Red Herring Prospectus. The Equity Shares of our Company offered through this Draft Red Herring Prospectus are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018 as amended from time to time. For the purpose of this Offer, National Stock Exchange of India Limited shall be the Designated Stock Exchange.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE ISSUE
 <b>Affinity Global Capital Market Private Limited</b> 20B, Abdul Hamid Street, East India House, 1st Floor, Room No. 1F, Kolkata-700069, West Bengal, India Telephone: +91 33 4004 7188. E-mail: <a href="mailto:compliance@affinityglobal.in">compliance@affinityglobal.in</a> Investor Grievance ID: <a href="mailto:investor@affinityglobalcap.in">investor@affinityglobalcap.in</a> Website: <a href="http://www.affinityglobalcap.in">www.affinityglobalcap.in</a> Contact Person: Mr. Anandipal Ghoshal SEBI Registration Number: INM000012838	 <b>Cameo Corporate Services Limited</b> Subramanian Building 1 Club House Road, Chennai-600 002 Tel: +91 40 67 16 2222. E-mail: <a href="mailto:priya@cameoindia.com">priya@cameoindia.com</a> Investor Grievance e-mail: <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> Website: <a href="http://www.cameoindia.com">www.cameoindia.com</a> Contact Person: Mrs. K. Sreepriya SEBI Registration No.: INR000003753

Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All Capitalized terms used herein and not specifically defined have the same meaning as ascribed to them in the Draft Red Herring Prospectus For Fascinate Textiles Limited

For on behalf of Board of Directors  
Sd/-  
Vishal Nahar  
Managing Director

Fascinate Textiles Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with NSE EMERGE. The Draft Red Herring Prospectus is available on the website of NSE at [www.nseindia.com](http://www.nseindia.com) and on the website of the BRLM, i.e. Affinity Global Capital Market Private Limited i.e., [www.affinityglobalcap.in](http://www.affinityglobalcap.in), and the website of our Company at [www.fascinatetextile.com](http://www.fascinatetextile.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with NSE EMERGE for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and applicable laws and jurisdictions where those issue and sales are made.

There is no public offering in United States of America.

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR**  
**M/S SHREE MAHESHWAR HYDEL POWER CORPORATION LIMITED**  
Operating In Hydro Power Project At Mandaleswar, Madhya Pradesh  
(Under sub regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Shree Maheshwar Hydel Power Corporation Limited PAN NO. AABC54176P CIN: U40101MP1903PLC007667
2. Address of the registered office	Abhayanchal Parisar, Post-Mandaleswar, Madhya Pradesh- 451221
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Abhayanchal Parisar, Post-Mandaleswar, Madhya Pradesh- 451221
5. Installed capacity of main products/ services	Capacity: 10 Turbines of 40 MW each Installed: 3 Turbines of 40 MW each
6. Quantity and value of main products/ services sold in last financial year	Commercial operations of project are yet to commence.
7. Number of employees/ workmen	Yet to be ascertained.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL: <a href="https://drive.google.com/drive/folders/176pN5X8sY_Zy90NV2RkV6CURB7aH7?usp=drive_link">https://drive.google.com/drive/folders/176pN5X8sY_Zy90NV2RkV6CURB7aH7?usp=drive_link</a> List of Creditor: <a href="https://ibbi.gov.in/uploads/claims/generate/CLAIMS1722504026_18219.pdf">https://ibbi.gov.in/uploads/claims/generate/CLAIMS1722504026_18219.pdf</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL: <a href="https://drive.google.com/drive/folders/1q5-re109Gh7Tc867yVfH0nQweth7Yp0?usp=drive_link">https://drive.google.com/drive/folders/1q5-re109Gh7Tc867yVfH0nQweth7Yp0?usp=drive_link</a>
10. Last date for receipt of expression of interest	Upto 13-10-2025.
11. Date of issue of provisional list of prospective resolution applicants	Upto 23-10-2025
12. Last date for submission of objections to provisional list	Upto 28-10-2025
13. Date of issue of final list of prospective resolution applicants	Upto 07-11-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Upto 12-11-2025
15. Last date for submission of resolution plans	Upto 12-12-2025
16. Process email id to submit Expression of Interest	<a href="mailto:cirp.shreemaheshwar@gmail.com">cirp.shreemaheshwar@gmail.com</a>
17. Details of the Corporate Debtor's registration status as MSME	Not Applicable

(\* The operations of the Corporate Debtor were at stand-still as on the Insolvency Commencement Date.  
Note: The Invitation for Expression of Interest dated 27.01.2023, 13.12.2023 and 13.06.2024 has been modified with the consent of the Committee of Creditor of SMHPCL pursuant to regulation 36A(4A) of CIRP Regulation.

**For VRSIA Insolvency Professionals LLP**  
Resolution Professional-  
**M/s Shree Maheshwar Hydel Power Corporation Limited (undergoing CIRP)**  
CMA Vijender Sharma  
IBBI Registration No.: IBBI/IP/PE-0013/PA-3/2022-23/50003  
Address: Building No. 11, 03rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092.  
Registered E-mail id: [vijender@vsa.net.in](mailto:vijender@vsa.net.in)  
Date: 28-09-2025 Process Mail id: [cirp.shreemaheshwar@gmail.com](mailto:cirp.shreemaheshwar@gmail.com)  
Place: New Delhi AFA valid upto 31.12.2025

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**M/S. GUPTA POWER INFRASTRUCTURE LIMITED (IN CIRP)**

Relevant Particulars

1. Name of Corporate Debtor	M/s. Gupta Power Infrastructure Limited
2. Date of Incorporation of Corporate Debtor	09/05/1961
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. of Corporate Debtor	U31300WB1961PLC025104
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office Address: EN-62, Sector-V 7 <sup>th</sup> Floor, Salt Lake City, Kolkata, West Bengal, India, 700091 Address at which the books of account are maintained: Cuttack-Puri Road Infront of Bhubaneswar temple, Bhubaneswar, Orissa, India, 751006
6. Insolvency commencement date in respect of corporate debtor	26.09.2025 (Order uploaded on 27.09.2025)
7. Estimated date of closure of Insolvency Resolution Process	25.03.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/IP-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ojra Building V.I.P Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email - <a href="mailto:ipradeepkabra@gmail.com">ipradeepkabra@gmail.com</a>
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 <sup>rd</sup> Floor, Reegus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu, Surat, Gujarat-395007, Email: <a href="mailto:ip.guptapower@gmail.com">ip.guptapower@gmail.com</a>
11. Last date for submission of Claims	Friday, 10.10.2025
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Gupta Power Infrastructure Limited on 26<sup>th</sup> September, 2025 (Order uploaded on 27.09.2025)  
The creditors of M/s. Gupta Power Infrastructure Limited, are hereby called upon to submit their claims with proof on or before Friday, 10<sup>th</sup> October, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
**CA. IP Pradeep Kumar Kabra**  
IRP for M/s. Gupta Power Infrastructure Limited  
IBBI Registration No.: IBBI/PA-001/IP-P01104/2017-18/11790  
Date: 28.09.2025

**"IMPORTANT"**  
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**MAHARASHTRA SCOOTERS LIMITED**

**SPECIAL WINDOW FOR RE-LODGE MENT**  
**OF TRANSFER REQUESTS OF PHYSICAL SHARES**

The shareholders of the Company are hereby informed that pursuant to SEBI circular dated 2 July 2025, a special window only for re-lodgment of transfer deeds, has been opened from 7 July 2025 till 6 January 2026. This window is only for those transfer deeds which were lodged prior to 1 April 2019 and rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. No re-lodgments will be accepted after 6 January 2026. Further the securities that are re-lodged will be issued only in demat mode.

For more details, please reach out to Company's RTA at toll free no. 1800-309-4001 or email at [einward.ris@kfintech.com](mailto:einward.ris@kfintech.com) or Company's email at [investors@msls.co.in](mailto:investors@msls.co.in).

CIN: L35912MH1975PLC018376  
Regd. Office: Bajaj Auto Limited Complex, Mumbai-Pune Road, Pune, Maharashtra-411 035  
Tel: (020) 7157 6066 | FAX: (020) 7150 5792  
Email ID: [investors@msls.co.in](mailto:investors@msls.co.in) | Website: [www.mahascoters.com](http://www.mahascoters.com)

**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE SME PLATFORM OF THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE EMERGE") IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").**

**PUBLIC ANNOUNCEMENT**

  
**ONE IKIGAI CLUSTER KITCHEN LIMITED**

Our Company was originally incorporated as 'One Ikigai Edutech Private Limited' as a private limited company under the Companies Act, 2013 on October 26, 2020 pursuant to a Certificate of Incorporation bearing CIN: U80904KA2020PTC140240 issued by the Registrar of Companies, Central Registration Centre. Thereafter, our Company's name was changed from 'One Ikigai Edutech Private Limited' to 'One Ikigai Cluster Kitchen Private Limited' on October 03, 2024 pursuant to a fresh Certificate of Incorporation issued by the Registrar of Companies, Central Processing Centre. Later, our Company was converted into a public limited company from a private limited company pursuant to a special resolution passed by the shareholders of our Company on May 31, 2025 consequent to which the name of our Company was changed from 'One Ikigai Cluster Kitchen Private Limited' to 'One Ikigai Cluster Kitchen Limited' and a fresh certificate of incorporation bearing CIN U80904KA2020PLC140240 was issued by the Registrar of Companies, Central Processing Centre ("RoC") on June 06, 2025.

Registered Office: 53, 3, Old Madras Road, Bhattarahalli Thambu, Chetty Palya, Krishnarajapuram, Bangalore, Karnataka -560049, India. Telephone: +91-9071192555  
E-mail: [cs@oneikigai.com](mailto:cs@oneikigai.com) | Website: [www.oneikigai.com](http://www.oneikigai.com) | Contact Person: Ms. Nagaraja Nanditha, Company Secretary and Compliance Officer | Corporate Identity Number: U80904KA2020PLC140240

**OUR PROMOTERS: MR. UJJAWAL KHANDELIA AND MR. NITIN JAJODIA**

**THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRHP") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE Emerge")**

INITIAL PUBLIC OFFER OF UPTO 13,53,600\* EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH (THE "EQUITY SHARES") OF ONE IKIGAI CLUSTER KITCHEN LIMITED ("OUR COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF RS. [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF RS. [●] PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO RS. [●] LAKHS ("ISSUE/OFFER") OUT OF WHICH 67,800\* EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH, AT AN ISSUE PRICE OF RS. [●] PER EQUITY SHARE FOR CASH, AGGREGATING RS. [●] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"), THE ISSUE LESS MARKET MAKER RESERVATION PORTION IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND NET ISSUE WILL CONSTITUTE [●] AND [●] % RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

\*Subject to finalization of the basis of allotment

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER ("BRLM") AND WILL BE ADVERTISED IN ALL EDITIONS OF FINANCIAL EXPRESS, (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND REGIONAL EDITION OF JANSATTA (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND UDAYKALA, A REGIONAL NEWSPAPER (KANNADA BEING THE ORIGINAL LANGUAGE OF KARNATAKA WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO THE SME PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE Emerge") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the websites of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 and 229 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15.00% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one third of such portion is reserved for applicants with application size of more than 2 lots and up to such lots equivalent to not more than Rs. 10,00,000 and (b) two-third of such portion was reserved for applicants with application size of more than Rs. 10,00,000 provided that the unsubscribed portion in either of such subcategories could have been allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35.00% of the Net Issue shall be available for allocation to Individual Investors who applies for minimum application size in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders other than Anchor Investors are required to participate in the Issue by mandatorily utilizing the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, please refer to the chapter titled "Issue Procedure" beginning on page 306 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with the Regulation 247 of SEBI (ICDR) Regulations, 2018 and SEBI (ICDR) (Amendment) Regulations, 2025 vide notification dated March 03rd, 2025, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and DRHP dated September 26, 2025 which has been filed with the SME Platform of National Stock Exchange of India Limited ("NSE Emerge").

Pursuant to SEBI (ICDR) (Amendment) Regulations, 2025 on March 03rd, 2025 and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME Companies for fulfilling all additional criteria, the Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited (NSE Emerge) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at [www.nseindia.com](http://www.nseindia.com), and the website of the Company at [www.oneikigai.com](http://www.oneikigai.com), and at the website of BRLM i.e. Khambatta Securities Limited at [www.khambattasecurities.com](http://www.khambattasecurities.com). Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE Emerge and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with SME Platform of National Stock Exchange of India Limited (NSE Emerge).

Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the chapter "Risk Factors" beginning on page 30 of the Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the Red Herring Prospectus ("Red Herring Prospectus") is filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus. The Equity Shares, when offered, through the Red Herring Prospectus, are proposed to be listed on SME Platform of National Stock Exchange of India Limited (NSE Emerge).

For details of the main objects of the Company as contained in its Memorandum of Association, please refer to the chapter titled "Our History and Certain Corporate Matters" beginning on page 210 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them please refer to the chapter titled "Capital Structure" beginning on page 77 of the Draft Red Herring Prospectus.

**BOOK RUNNING LEAD MANAGER TO THE ISSUE**  
**REGISTRAR TO THE OFFER**  
**COMPANY SECRETARY AND COMPLIANCE OFFICER**

<p><b>Khambatta Securities Limited</b> SIXTH SENSE ESTD 2018</p> <p><b>KHAMBATTA SECURITIES LIMITED</b> 806, World Trade Tower, Tower B, Noida Sector-16, Uttar Pradesh-201301, India Tel: +91 9953989693; 0120 4415469 E-mail: <a href="mailto:ipo@khambattasecurities.com">ipo@khambattasecurities.com</a> Website: <a href="http://www.khambattasecurities.com">www.khambattasecurities.com</a> Investor grievance e-mail: <a href="mailto:mbccomplaints@khambattasecurities.com">mbccomplaints@khambattasecurities.com</a> Contact Person: Mr. Chandan Mishra SEBI Registration Number: INM000011914</p>	<p><b>MUFG</b></p> <p><b>MUFG INTIME INDIA PRIVATE LIMITED</b> (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai-400 083, Maharashtra, India Tel: +91 8108114949 E-Mail: <a href="mailto:clusterkitchen.smeipo@in.mpms.mufg.com">clusterkitchen.smeipo@in.mpms.mufg.com</a> Website: <a href="http://www.in.mpms.mufg.com">www.in.mpms.mufg.com</a> Investor Grievance Email: <a href="mailto:clusterkitchen.smeipo@in.mpms.mufg.com">clusterkitchen.smeipo@in.mpms.mufg.com</a> Contact Person: Mr. Shanti GopalKrishnan SEBI Regn. No.: INR000004058</p>	<p><b>One Ikigai Cluster Kitchen Limited</b> Ms. Nagaraja Nanditha Address: 53, 3, Old Madras Road, Bhattarahalli Thambu, Chetty Palya, Krishnarajapuram, Bhattarahalli, Bangalore, Karnataka, India-560049. Telephone: +91-9071192555 E-mail: <a href="mailto:cs@oneikigai.com">cs@oneikigai.com</a></p> <p>Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.</p>
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All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Red Herring Prospectus.

For One Ikigai Cluster Kitchen Limited  
On behalf of Board of Directors  
Sd/-  
**Nagaraja Nanditha**  
Company Secretary and Compliance Officer

One Ikigai Cluster Kitchen Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with SME Platform of National Stock Exchange of India Limited (NSE Emerge). The Draft Red Herring Prospectus is available on the website of National Stock Exchange of India Limited, at [www.nseindia.com](http://www.nseindia.com) and on the website of the BRLM, i.e. Khambatta Securities Limited at [www.khambattasecurities.com](http://www.khambattasecurities.com) and the website of our Company at [www.oneikigai.com](http://www.oneikigai.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please refer to the chapter titled "Risk Factors" beginning on page 30 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with SME Platform of National Stock Exchange of India Limited (NSE Emerge) for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or in any state securities laws in the United States, unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those offers and sales are made.

There will be no public offering of the Equity Shares in the United States.

FORTUNA + SHARK

**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSE ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS IS NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA**

  
**FASCINATE TEXTILES LIMITED**

Our Company was originally incorporated as a Private Limited Company in the year 2017 in the name and style of "Fascinate Textiles Private Limited" under the provision of the Companies Act, 2013 vide certificate of incorporation dated February 09, 2017 issued by the Registrar of Companies, Kolkata, West Bengal. Further the status of our company was changed to a Public Limited Company by a special resolution passed on April 25, 2025. A fresh Certificate of Incorporation consequent upon conversion of Company to public limited Company and consequent to change of name to "Fascinate Textiles Limited" was issued on May 20, 2025 by the Registrar of Companies, Central Processing Centre. The Company's Corporate Identification Number is U17299WB2017PLC219383. For details of change in the name of our Company and address of registered office of our Company, see "History and Certain Corporate Matters" on Page No. 211 of this Draft Red Herring Prospectus.

**Registered and Corporate Office:** 3/A, Kutul Sahi Road, Barasat North 24 Parganas, Barasat - 1, West Bengal, India, 700124  
**Contact Person:** Ritika Sharma Tel: +91 7411705401, Mail: [compliance@fascinatetextile.in](mailto:compliance@fascinatetextile.in) Website: [www.fascinatetextile.com](http://www.fascinatetextile.com)  
**Corporate Identity Number:** U17299WB2017PLC219383

**OUR PROMOTERS:** Mr. Vishal Nahar, Mr. Chirag Ahuja, Mr. Rishabh Nahar, Mr. Raninder Kumar Ahuja and Vishal Nahar HUF.

THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRAFT RED HERRING PROSPECTUS") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF NATIONAL STOCK EXCHANGE (NSE EMERGE)

INITIAL PUBLIC OFFERING OF UP TO 42,94,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO 34,58,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,36,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS BY OUR PROMOTERS SELLING SHAREHOLDER, (THE "OFFERED SHARES") (THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH OFFER, THE "OFFER") OF WHICH UPTO [●] EQUITY SHARES AGGREGATING TO ₹ [●] LACS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE OFFER LESS MARKET MAKER RESERVATION PORTION I.E., NET OFFER OF UPTO [●] EQUITY SHARES AT AN OFFER PRICE OF ₹ [●] PER EQUITY SHARE AGGREGATING TO ₹ [●] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE [●] % AND [●] % RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND PROMOTER SELLING SHAREHOLDERS IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED BENGALI REGIONAL DAILY NEWSPAPER), (BENGALI BEING THE REGIONAL LANGUAGE OF THE STATE OF WEST BENGAL WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO SME PLATFORM OF THE NATIONAL STOCK EXCHANGE ("NSE EMERGE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company and Selling Shareholders may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RBIs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" beginning on page 356 of this Draft Red Herring Prospectus.

This public announcement is made in compliance with the press release PR NO. 38/2024 on December 18, 2024 of 2024th SF Meeting on "Review of SME Framework under SEBI (ICDR) Regulations, 2018 and applicability of corporate governance provisions under SEBI Regulations, 2015 on SME Companies. The Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited ("NSE EMERGE") shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at [www.nseindia.com](http://www.nseindia.com), and the website of the Company at [www.fascinatetextile.com](http://www.fascinatetextile.com), and at the website of BRLM i.e., Affinity Global Capital Market Private Limited i.e., [www.affinityglobalcap.in](http://www.affinityglobalcap.in). Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE EMERGE and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with NSE EMERGE.

Investments in Equity and Equity related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares issued in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the Section titled "Risk Factors" beginning on page. 43 of the Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus.

For details of the main objects of the Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 211 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see "Capital Structure" on page 96 of the Draft Red Herring Prospectus. The Equity Shares of our Company offered through this Draft Red Herring Prospectus are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018 as amended from time to time. For the purpose of this Offer, National Stock Exchange of India Limited shall be the Designated Stock Exchange.

**BOOK RUNNING LEAD MANAGERS**  
**REGISTRAR TO THE ISSUE**

<p><b>Affinity Global Capital Market Private Limited</b> 20B, Abdul Hamid Street, East India House, 1st Floor, Room No. 1F, Kolkata -700069, West Bengal, India Telephone: +91 33 4004 7188, E-mail: <a href="mailto:compliance@affinityglobal.in">compliance@affinityglobal.in</a> Investor Grievance ID: <a href="mailto:investor@affinityglobalcap.in">investor@affinityglobalcap.in</a> Website: <a href="http://www.affinityglobalcap.in">www.affinityglobalcap.in</a> Contact Person: Mr. Anandarup Ghoshal SEBI Registration Number: INM000012838</p>	<p><b>CAMEO</b> Cameo Corporate Services Limited Subramanian Building 1 Club House Road, Chennai-600 002 Tel: +91 40 6716 2222, E-mail: <a href="mailto:priva@cameoindia.com">priva@cameoindia.com</a> Investor Grievance e-mail: <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> Website: <a href="http://www.cameoindia.com">www.cameoindia.com</a> Contact Person: Mrs. K. Sreepriya SEBI Registration No.: INR000003753</p>
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Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All Capitalized terms used herein and not specifically defined have the same meaning as ascribed to them in the Draft Red Herring Prospectus  
For Fascinate Textiles Limited  
Sd/-  
Vishal Nahar  
Managing Director

Fascinate Textiles Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with NSE EMERGE. The Draft Red Herring Prospectus is available on the website of NSE at [www.nseindia.com](http://www.nseindia.com) and on the website of the BRLM, i.e. Affinity Global Capital Market Private Limited i.e., [www.affinityglobalcap.in](http://www.affinityglobalcap.in), and the website of our Company at [www.fascinatetextile.com](http://www.fascinatetextile.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with NSE EMERGE for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or in any state securities laws in the United States, unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and applicable laws and jurisdictions where those issue and sales are made.

There is no public offering in United States of America.





**FORM G INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR M/S SHREE MAHESHWAR HYDEL POWER CORPORATION LIMITED**

Operating in Hydro Power Project at Mandaleswar, Madhya Pradesh

(Under sub regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Shree Maheshwar Hydel Power Corporation Limited PAN NO. AABC54176P CIN: U40101MP1903PLC007667
2. Address of the registered office	Abhayanchal Parisar, Post-Mandaleswar, Madhya Pradesh- 451221
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Abhayanchal Parisar, Post-Mandaleswar, Madhya Pradesh- 451221
5. Installed capacity of main products/ services	Capacity: 10 Turbines of 40 MW each Installed: 3 Turbines of 40 MW each
6. Quantity and value of main products/ services sold in last financial year	Commercial operations of project are yet to commence.
7. Number of employees/ workmen	Yet to be ascertained.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL: <a href="https://drive.google.com/drive/folders/176pN5X8sY_Zy90NV2RkV6CURB7aH7?usp=drive_link">https://drive.google.com/drive/folders/176pN5X8sY_Zy90NV2RkV6CURB7aH7?usp=drive_link</a> List of Creditor: <a href="https://ibbi.gov.in/uploads/claims/generate/CLAIMS1722504026_18219.pdf">https://ibbi.gov.in/uploads/claims/generate/CLAIMS1722504026_18219.pdf</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL: <a href="https://drive.google.com/drive/folders/1q5-re1O9Gh7Tc867yvHNoqweh7Yp0?usp=drive_link">https://drive.google.com/drive/folders/1q5-re1O9Gh7Tc867yvHNoqweh7Yp0?usp=drive_link</a>
10. Last date for receipt of expression of interest	Upto 13-10-2025.
11. Date of issue of provisional list of prospective resolution applicants	Upto 23-10-2025
12. Last date for submission of objections to provisional list	Upto 28-10-2025
13. Date of issue of final list of prospective resolution applicants	Upto 07-11-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Upto 12-11-2025
15. Last date for submission of resolution plans	Upto 12-12-2025
16. Process email id to submit Expression of Interest	<a href="mailto:cirp.shreemaheshwar@gmail.com">cirp.shreemaheshwar@gmail.com</a>
17. Details of the Corporate Debtor's registration status as MSME	Not Applicable

(\* The operations of the Corporate Debtor were at stand-still as on the Insolvency Commencement Date.

Note: The Invitation for Expression of Interest dated 27.01.2023, 13.12.2023 and 13.06.2024 has been modified with the consent of the Committee of Creditor of SMHPCL pursuant to regulation 36A(4) of CIRP Regulation.

**For VRSIA Insolvency Professionals LLP**  
Resolution Professional-  
**M/s Shree Maheshwar Hydel Power Corporation Limited (undergoing CIRP)**  
CMA Vijender Sharma  
IBBI Registration No.: IBBI/IP-0013/IPA-3/2022-23/50003  
Address: Building No. 11, 03rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092.  
Registered E-mail id: [vijender@vsa.net.in](mailto:vijender@vsa.net.in)  
Date: 28-09-2025 Process Mail id: [cirp.shreemaheshwar@gmail.com](mailto:cirp.shreemaheshwar@gmail.com)  
Place: New Delhi AFA valid upto 31.12.2025

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. GUPTA POWER INFRASTRUCTURE LIMITED (IN CIRP)**

Relevant Particulars	
1. Name of Corporate Debtor	M/s. Gupta Power Infrastructure Limited
2. Date of Incorporation of Corporate Debtor	09/05/1961
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. of Corporate Debtor	U31300WB1961PLC025104
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office Address:</b> EN-62, Sector-V 7 <sup>th</sup> Floor, Salt Lake City, Kolkata, West Bengal, India, 700091 <b>Address at which the books of account are maintained:</b> Cuttack-Puri Road Infront of Buheswar temple, Bhubaneswar, Orissa, India, 751006
6. Insolvency commencement date in respect of corporate debtor	26.09.2025 (Order uploaded on 27.09.2025)
7. Estimated date of closure of Insolvency Resolution Process	25.03.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Pradeep Kumar Kabra</b> IBBI/IPA-001/IP-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Pradeep Kumar Kabra</b> C/905, Ojra Building V.I.P Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: <a href="mailto:ipradeepkabra@gmail.com">ipradeepkabra@gmail.com</a>
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Pradeep Kumar Kabra</b> 301, 3 <sup>rd</sup> Floor, Reegus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu, Surat, Gujarat-395007, Email: <a href="mailto:ip.guptapower@gmail.com">ip.guptapower@gmail.com</a>
11. Last date for submission of Claims	Friday, 10.10.2025
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Gupta Power Infrastructure Limited on 26<sup>th</sup> September, 2025 (Order uploaded on 27.09.2025)**

The creditors of M/s. Gupta Power Infrastructure Limited, are hereby called upon to submit their claims with proof on or before Friday, 10<sup>th</sup> October, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
**CA. IP Pradeep Kumar Kabra**  
IRP for M/s. Gupta Power Infrastructure Limited  
IBBI Registration No.: IBBI/IPA-001/IP-P01104/2017-18/11790  
Date: 28.09.2025

**"IMPORTANT"**

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**MAHARASHTRA SCOOTERS LIMITED**

**SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

The shareholders of the Company are hereby informed that pursuant to SEBI circular dated 2 July 2025, a special window only for re-lodgment of transfer deeds, has been opened from 7 July 2025 till 6 January 2026. This window is only for those transfer deeds which were lodged prior to 1 April 2019 and rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. No re-lodgments will be accepted after 6 January 2026. Further the securities that are re-lodged will be issued only in demat mode.

For more details, please reach out to Company's RTA at toll free no. 1800-309-4001 or email at [einward.ris@kfintech.com](mailto:einward.ris@kfintech.com) or Company's email at [investors@msls.co.in](mailto:investors@msls.co.in).

CIN: L35912MH1975PLC018376  
Regd. Office: Bajaj Auto Limited Complex, Mumbai-Pune Road, Pune, Maharashtra-411 035  
Tel: (020) 7157 6066 | FAX: (020) 7150 5792  
Email ID: [investors@msls.co.in](mailto:investors@msls.co.in) | Website: [www.mahascoters.com](http://www.mahascoters.com)

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**PUBLIC ANNOUNCEMENT**

 **ONE IKIGAI CLUSTER KITCHEN LIMITED**

Our Company was originally incorporated as 'One Ikigai Edutech Private Limited' as a private limited company under the Companies Act, 2013 on October 26, 2020 pursuant to a Certificate of Incorporation bearing CIN: U80904KA2020PTC140240 issued by the Registrar of Companies, Central Registration Centre. Thereafter, our Company's name was changed from 'One Ikigai Edutech Private Limited' to 'One Ikigai Cluster Kitchen Private Limited' on October 03, 2024 pursuant to a fresh Certificate of Incorporation issued by the Registrar of Companies, Central Processing Centre. Later, our Company was converted into a public limited company from a private limited company pursuant to a special resolution passed by the shareholders of our Company on May 31, 2025 consequent to which the name of our Company was changed from 'One Ikigai Cluster Kitchen Private Limited' to 'One Ikigai Cluster Kitchen Limited' and a fresh certificate of incorporation bearing CIN U80904KA2020PLC140240 was issued by the Registrar of Companies, Central Processing Centre ("RoC") on June 06, 2025.

**Registered Office:** 53, 3, Old Madras Road, Bhattarahalli Thambu, Chetty Palya, Krishnarajapuram, Bangalore, Karnataka -560049, India. **Telephone:** +91-9071192555  
**E-mail:** [cs@oneikigai.com](mailto:cs@oneikigai.com) | **Website:** [www.oneikigai.com](http://www.oneikigai.com) | **Contact Person:** Ms. Nagaraja Nanditha, Company Secretary and Compliance Officer | **Corporate Identity Number:** U80904KA2020PLC140240

**OUR PROMOTERS: MR. UJJAWAL KHANDELIA AND MR. NITIN JAJODIA**

**THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRHP") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE Emerge")**

INITIAL PUBLIC OFFER OF UPTO 13,53,600\* EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH (THE "EQUITY SHARES") OF ONE IKIGAI CLUSTER KITCHEN LIMITED ("OUR COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF RS. [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF RS. [●] PER EQUITY SHARE ("ISSUE PRICE") AGGREGATING UP TO RS. [●] LAKHS ("ISSUE/OFFER") OUT OF WHICH 67,800\* EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH, AT AN ISSUE PRICE OF RS. [●] PER EQUITY SHARE FOR CASH, AGGREGATING RS. [●] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"), THE ISSUE LESS MARKET MAKER RESERVATION PORTION IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND NET ISSUE WILL CONSTITUTE [●] AND [●] % RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

\*Subject to finalization of the basis of allotment

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER ("BRLM") AND WILL BE ADVERTISED IN ALL EDITIONS OF FINANCIAL EXPRESS, (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND THE JOURNAL OF JANSATTA (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND UDAYKALA, A REGIONAL NEWSPAPER (KANNADA BEING THE REGIONAL LANGUAGE OF KARNATAKA WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO THE SME PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE Emerge") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 and 229 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15.00% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one third of such portion is reserved for applicants with application size of more than 2 lots and up to such lots equivalent to not more than Rs. 10,00,000 and (b) two-third of such portion was reserved for applicants with application size of more than Rs. 10,00,000 provided that the unsubscribed portion in either of such subcategories could have been allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35.00% of the Net Issue shall be available for allocation to Individual Investors who applies for minimum application size in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders other than Anchor Investors are required to participate in the Issue by mandatorily utilizing the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, please refer to the chapter titled "Issue Procedure" beginning on page 306 of the Draft Red Herring Prospectus.

This public announcement is being made in compliance with the Regulation 247 of SEBI (ICDR) Regulations, 2018 and SEBI (ICDR) (Amendment) Regulations, 2025 vide notification dated March 03rd, 2025, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and DRHP dated September 26, 2025 which has been filed with the SME Platform of National Stock Exchange of India Limited ("NSE Emerge").

Pursuant to SEBI (ICDR) (Amendment) Regulations, 2025 on March 03rd, 2025 and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME Companies for fulfilling all additional criteria, the Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited (NSE Emerge) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at [www.nseindia.com](http://www.nseindia.com), and the website of the Company at [www.oneikigai.com](http://www.oneikigai.com), and at the website of BRLM i.e. Khambatta Securities Limited at [www.khambattasecurities.com](http://www.khambattasecurities.com). Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE Emerge and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with SME Platform of National Stock Exchange of India Limited (NSE Emerge).

Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the chapter "Risk Factors" beginning on page 30 of the Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the Red Herring Prospectus ("Red Herring Prospectus") is filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus. The Equity Shares, when offered, through the Red Herring Prospectus, are proposed to be listed on SME Platform of National Stock Exchange of India Limited (NSE Emerge).

For details of the main objects of the Company as contained in its Memorandum of Association, please refer to the chapter titled "Our History and Certain Other Corporate Matters" beginning on page 210 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them please refer to the chapter titled "Capital Structure" beginning on page 77 of the Draft Red Herring Prospectus.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <b>KHAMBATTA SECURITIES LIMITED</b> 806, World Trade Tower, Tower B, Noida Sector-16, Uttar Pradesh-201301, India Tel: +91 9953989693; 0120 4415469 E-mail: <a href="mailto:ipo@khambattasecurities.com">ipo@khambattasecurities.com</a> Website: <a href="http://www.khambattasecurities.com">www.khambattasecurities.com</a> Investor grievance e-mail: <a href="mailto:mbcomplaints@khambattasecurities.com">mbcomplaints@khambattasecurities.com</a> Contact Person: Mr. Chandan Mishra SEBI Registration Number: INM000011914	 <b>MUFG INTIME INDIA PRIVATE LIMITED</b> (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai-400 083, Maharashtra, India Tel: +91 8108114949 E-Mail: <a href="mailto:clusterkitchen.smeipo@in.mpms.mufg.com">clusterkitchen.smeipo@in.mpms.mufg.com</a> Website: <a href="http://www.in.mpms.mufg.com">www.in.mpms.mufg.com</a> Investor Grievance Email: <a href="mailto:clusterkitchen.smeipo@in.mpms.mufg.com">clusterkitchen.smeipo@in.mpms.mufg.com</a> Contact Person: Mr. Shanti Gopalkrishnan SEBI Regn. No.: INR000004058	 <b>One Ikigai Cluster Kitchen Limited</b> Ms. Nagaraja Nanditha Address: 53, 3 Old Madras Road, Bhattarahalli Thambu, Chetty Palya, Krishnarajapuram, Bhattarahalli, Bangalore, Karnataka, India-560049. Telephone: +91-9071192555 E-mail: <a href="mailto:cs@oneikigai.com">cs@oneikigai.com</a> Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Red Herring Prospectus.

For One Ikigai Cluster Kitchen Limited  
On behalf of Board of Directors  
Sd/-  
**Nagaraja Nanditha**  
Company Secretary and Compliance Officer

**One Ikigai Cluster Kitchen Limited** is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with SME Platform of National Stock Exchange of India Limited (NSE Emerge). The Draft Red Herring Prospectus is available on the website of National Stock Exchange of India Limited, at [www.nseindia.com](http://www.nseindia.com) and on the website of the BRLM, i.e. Khambatta Securities Limited at [www.khambattasecurities.com](http://www.khambattasecurities.com) and the website of our Company at [www.oneikigai.com](http://www.oneikigai.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please refer to the chapter titled "Risk Factors" beginning on page 30 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with SME Platform of National Stock Exchange of India Limited (NSE Emerge) for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or in state securities laws in the United States, unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those offers and sales are made.

There will be no public offering of the Equity Shares in the United States.

FORTUNA + SHARK

**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSE ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS IS NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA**

  
**FASCINATE TEXTILES LIMITED**

Our Company was originally incorporated as a Private Limited Company in the year 2017 in the name and style of "Fascinate Textiles Private Limited" under the provision of the Companies Act, 2013 vide certificate of incorporation dated February 09, 2017 issued by the Registrar of Companies, Kolkata, West Bengal. Further the status of our company was changed to a Public Limited Company by a special resolution passed on April 25, 2025. A fresh Certificate of Incorporation consequent upon conversion of Company to public limited Company and consequent to change of name to "Fascinate Textiles Limited" was issued on May 20, 2025 by the Registrar of Companies, Central Processing Centre. The Company's Corporate Identification Number is U17299WB2017PLC219383. For details of change in the name of our Company and address of registered office of our Company, see "History and Certain Corporate Matters" on Page No. 211 of this Draft Red Herring Prospectus.

**Registered and Corporate Office:** 3/A, Kutul Sahi Road, Barasat North 24 Parganas, Barasat - 1, West Bengal, India, 700124  
**Contact Person:** Ritika Sharma Tel: +91 7411705401, Mail: [compliance@fascinatetextile.in](mailto:compliance@fascinatetextile.in) Website: [www.fascinatetextile.com](http://www.fascinatetextile.com)  
**Corporate Identity Number:** U17299WB2017PLC219383

**OUR PROMOTERS:** Mr. Vishal Nahar, Mr. Chirag Ahuja, Mr. Rishabh Nahar, Mr. Raninder Kumar Ahuja and Vishal Nahar HUF.

THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRAFT RED HERRING PROSPECTUS") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF NATIONAL STOCK EXCHANGE (NSE EMERGE)

INITIAL PUBLIC OFFERING OF UP TO 42,94,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO 34,58,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,36,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS BY OUR PROMOTERS SELLING SHAREHOLDER, (THE "OFFERED SHARES") (THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH OFFER, THE "OFFER") OF WHICH UPTO [●] EQUITY SHARES AGGREGATING TO ₹ [●] LACS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE OFFER LESS MARKET MAKER RESERVATION PORTION I.E., NET OFFER OF UPTO [●] EQUITY SHARES AT AN OFFER PRICE OF ₹ [●] PER EQUITY SHARE AGGREGATING TO ₹ [●] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE [●] % AND [●] %, RESPECTIVELY OF THE POST-OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND PROMOTER SELLING SHAREHOLDERS IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED BENGALI REGIONAL DAILY NEWSPAPER), (BENGALI BEING THE REGIONAL LANGUAGE OF THE STATE OF WEST BENGAL WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO SME PLATFORM OF THE NATIONAL STOCK EXCHANGE ("NSE EMERGE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company and Selling Shareholders may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RBIs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" beginning on page 356 of this Draft Red Herring Prospectus.

This public announcement is made in compliance with the press release PR NO. 38/2024 on December 18, 2024 of 208th SF Meeting on "Review of SME Framework under SEBI (ICDR) Regulations, 2018 and applicability of corporate governance provisions under SEBI Regulations, 2015 on SME Companies. The Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited ("NSE EMERGE") shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at [www.nseindia.com](http://www.nseindia.com), and the website of the Company at [www.fascinatetextile.com](http://www.fascinatetextile.com), and at the website of BRLM i.e., Affinity Global Capital Market Private Limited i.e., [www.affinityglobalcap.in](http://www.affinityglobalcap.in). Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE EMERGE and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with NSE EMERGE.

Investments in Equity and Equity related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares issued in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the Section titled "Risk Factors" beginning on page, 43 of the Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus.

For details of the main objects of the Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 211 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see "Capital Structure" on page 96 of the Draft Red Herring Prospectus.

The Equity Shares of our Company offered through this Draft Red Herring Prospectus are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018 as amended from time to time. For the purpose of this Offer, National Stock Exchange of India Limited shall be the Designated Stock Exchange.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE ISSUE
 <b>Affinity Global Capital Market Private Limited</b> 20B, Abdul Hamid Street, East India House, 1st Floor, Room No. 1F, Kolkata -700069, West Bengal, India Telephone: +91 33 4004 7188, E-mail: <a href="mailto:compliance@affinityglobal.in">compliance@affinityglobal.in</a> Investor Grievance ID: <a href="mailto:investor@affinityglobalcap.in">investor@affinityglobalcap.in</a> Website: <a href="http://www.affinityglobalcap.in">www.affinityglobalcap.in</a> Contact Person: Mr. Anandarup Ghoshal SEBI Registration Number: INM000012838	 <b>Cameo Corporate Services Limited</b> Subramanian Building 1 Club House Road, Chennai-600 002 Tel: +91 40 6716 2222, E-mail: <a href="mailto:priva@cameoindia.com">priva@cameoindia.com</a> Investor Grievance e-mail: <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> Website: <a href="http://www.cameoindia.com">www.cameoindia.com</a> Contact Person: Mrs. K. Sreepriya SEBI Registration No.: INR000003753

Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All Capitalized terms used herein and not specifically defined have the same meaning as ascribed to them in the Draft Red Herring Prospectus For Fascinate Textiles Limited

For on and behalf of Board of Directors  
Sd/-  
**Vishal Nahar**  
Managing Director

Fascinate Textiles Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with NSE EMERGE. The Draft Red Herring Prospectus is available on the website of NSE at [www.nseindia.com](http://www.nseindia.com) and on the website of the BRLM, i.e. Affinity Global Capital Market Private Limited i.e., [www.affinityglobalcap.in](http://www.affinityglobalcap.in), and the website of our Company at [www.fascinatetextile.com](http://www.fascinatetextile.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with NSE EMERGE for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities

**FORM G INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR M/S SHREE MAHESHWAR HYDEL POWER CORPORATION LIMITED**  
Operating in Hydro Power Project at Mandaleswar, Madhya Pradesh  
(Under sub regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Shree Maheshwar Hydel Power Corporation Limited PAN NO. AABC34176P CIN: U40101MP1993PLC007667
2. Address of the registered office	Abhayanchal Panisar, Post-Mandaleswar, Madhya Pradesh- 451221
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Abhayanchal Panisar, Post-Mandaleswar, Madhya Pradesh- 451221
5. Installed capacity of main products/ services	Capacity: 10 Turbines of 40 MW each Installed: 3 Turbines of 40 MW each
6. Quantity and value of main products/ services sold in last financial year	Commercial operations of project are yet to commence.
7. Number of employees/ workmen	Yet to be ascertained.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL: <a href="https://drive.google.com/drive/folders/176pN5X83y_Zy90NW2Rv6CUB87i7h7zusp">https://drive.google.com/drive/folders/176pN5X83y_Zy90NW2Rv6CUB87i7h7zusp</a> =drive link List of Creditor: <a href="https://ibbi.gov.in/uploads/claims/generate/CLAIMS1722504026_18219.pdf">https://ibbi.gov.in/uploads/claims/generate/CLAIMS1722504026_18219.pdf</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL: <a href="https://drive.google.com/drive/folders/1qv5-rtlQ9zh7t667yVhR0qwhl7YVp07zusp=drive link">https://drive.google.com/drive/folders/1qv5-rtlQ9zh7t667yVhR0qwhl7YVp07zusp=drive link</a>
10. Last date for receipt of expression of interest	Upto 13-10-2025
11. Date of issue of provisional list of prospective resolution applicants	Upto 23-10-2025
12. Last date for submission of objections to provisional list	Upto 28-10-2025
13. Date of issue of final list of prospective resolution applicants	Upto 07-11-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Upto 12-11-2025
15. Last date for submission of resolution plans	Upto 12-12-2025
16. Process email id to submit Expression of Interest	<a href="mailto:circ.shreemaheshwar@gmail.com">circ.shreemaheshwar@gmail.com</a>
17. Details of the Corporate Debtor's registration status as MSME	Not Applicable.

(\*) The operations of the Corporate Debtor were at stand-still as on the Insolvency Commencement Date.  
Note: The Invitation for Expression of Interest dated 27.01.2023, 13.12.2023 and 13.06.2024 has been modified with the consent of the Committee of Creditor of SMHPCL pursuant to regulation 36A(4A) of CIRP Regulation.

**For VRSIA Insolvency Professionals LLP**  
Resolution Professional-  
M/s Shree Maheshwar Hydel Power Corporation Limited (undergoing CIRP)  
CMA Vijender Sharma  
IBBI Registration No.: IBBI/PE-0013/PA-3/2022-23/50003  
Address: Building No. 11, 03rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092.  
Registered E-mail id: vijender@vsa.net.in  
Date: 28-09-2025 Process Mail id: [circ.shreemaheshwar@gmail.com](mailto:circ.shreemaheshwar@gmail.com)  
Place: New Delhi AFA valid upto 31.12.2025

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. GUPTA POWER INFRASTRUCTURE LIMITED (IN CIRP)**

**Relevant Particulars**

1. Name of Corporate Debtor	M/s. Gupta Power Infrastructure Limited
2. Date of Incorporation of Corporate Debtor	09/05/1961
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata.
4. Corporate Identity No. of Corporate Debtor	U31300WB1961PLC025104
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office Address:</b> EN-82, Sector-V 7 <sup>th</sup> Floor, Salt Lake City, Kolkata, West Bengal, India, 750091 <b>Address at which the books of account are maintained:</b> Cuttack-Puri Road Infront of Budheswar temple, Bhubaneswar, Orissa, India, 751006
6. Insolvency commencement date in respect of corporate debtor	26.09.2025 (Order uploaded on 27.09.2025)
7. Estimated date of closure of Insolvency Resolution Process	25.03.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Pradeep Kumar Kabra</b> IBBI/PA-001/PP-01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Pradeep Kumar Kabra</b> C/905, Olira Building V/P Road, Bharhaha, Vesu, Surat, Gujarat, 395007 Email: - <a href="mailto:iprpradeepkabra@gmail.com">iprpradeepkabra@gmail.com</a>
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Pradeep Kumar Kabra</b> 301, 3 <sup>rd</sup> Floor, Regus Business Center, Above Mercedes Showroom, New City Light Road, Bharhaha, Vesu, Surat, Gujarat-395007. Email: <a href="mailto:ip.guptapower@gmail.com">ip.guptapower@gmail.com</a>
11. Last date for submission of Claims	Friday, 10.10.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Gupta Power Infrastructure Limited on 26<sup>th</sup> September 2025 (Order uploaded on 27.09.2025).  
The creditors of M/s. Gupta Power Infrastructure Limited, are hereby called upon to submit their claims with proof or before Friday, 10<sup>th</sup> October, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
Submission of false or misleading proofs of claim shall attract penalties.  
Sd/-  
CA. IP Pradeep Kumar Kabra  
IRP for M/s. Gupta Power Infrastructure Limited  
Date: 28.09.2025  
IBBI Registration No.: IBBI/PA-001/PP-01104 /2017-18/11790

**"IMPORTANT"**

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**MAHARASHTRA SCOOTERS LIMITED**

**SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

The shareholders of the Company are hereby informed that pursuant to SEBI circular dated 2 July 2025, a special window only for re-lodgment of transfer deeds, has been opened from 7 July 2025 till 6 January 2026. This window is only for those transfer deeds which were lodged prior to 1 April 2019 and rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. No re-lodgments will be accepted after 6 January 2026. Further the securities that are re-lodged will be issued only in demat mode.  
For more details, please reach out to Company's RTA at toll free no. 1800-309-4001 or email at [einward.ris@kfintech.com](mailto:einward.ris@kfintech.com) or Company's email at [investors@msls.co.in](mailto:investors@msls.co.in).

**CIN: L35912MH1975PLC018376**  
**Regd. Office:** Bajaj Auto Limited Complex, Mumbai-Pune Road, Pune, Maharashtra-411 035  
**Tel:** (020) 7157 6066 | **FAX:** (020) 7150 5792  
**Email ID:** [investors@msls.co.in](mailto:investors@msls.co.in) | **Website:** [www.mahascoters.com](http://www.mahascoters.com)

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**PUBLIC ANNOUNCEMENT**

**ONE IKIGAI CLUSTER KITCHEN LIMITED**

Our Company was originally incorporated as 'One Ikigai Edutech Private Limited' as a private limited company under the Companies Act, 2013 on October 26, 2020 pursuant to a Certificate of Incorporation bearing CIN: U08904KA2020PTC140240 issued by the Registrar of Companies, Central Registration Centre. Thereafter, our Company's name was changed from 'One Ikigai Edutech Private Limited' to 'One Ikigai Cluster Kitchen Private Limited' on October 03, 2024 pursuant to a fresh Certificate of Incorporation issued by the Registrar of Companies, Central Processing Centre. Later, our Company was converted into a public limited company from a private limited company pursuant to a special resolution passed by the shareholders of our Company on May 31, 2025 consequent to which the name of our Company was changed from 'One Ikigai Cluster Kitchen Private Limited' to 'One Ikigai Cluster Kitchen Limited' and a fresh certificate of incorporation bearing CIN U08904KA2020PLC140240 was issued by the Registrar of Companies, Central Processing Centre ("ROC") on June 06, 2025.

**Registered Office:** 53, 3, Old Madras Road, Bhattarahalli Thambu, Chetty Palya, Krishnarajapuram, Bangalore, Karnataka -560049, India. **Telephone:** +91-9071192555  
**E-mail:** [cs@oneikigai.com](mailto:cs@oneikigai.com) | **Website:** [www.oneikigai.com](http://www.oneikigai.com) | **Contact Person:** Ms. Nagaraja Nanditha, Company Secretary and Compliance Officer | **Corporate Identity Number:** U08904KA2020PLC140240

**OUR PROMOTERS: MR. UJJAWAL KHANDELIA AND MR. NITIN JAJODIA**

**THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRHP") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE Emerge")**

**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSE ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS IS NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA**

**FASCINATE TEXTILES LIMITED**

Our Company was originally incorporated as a Private Limited Company in the year 2017 in the name and style of "Fascinate Textiles Private Limited" under the provision of the Companies Act, 2013 vide certificate of incorporation dated February 09, 2017 issued by the Registrar of Companies, Kolkata, West Bengal. Further the status of our company was changed to a Public Limited Company by a special resolution passed on April 25, 2025. A fresh Certificate of Incorporation consequent upon conversion of the company to public limited company and consequent change of name to "Fascinate Textiles Limited" was issued on May 20, 2025 by the Registrar of Companies, Central Processing Centre. The Company's Corporate Identification Number is U17299WB2017PLC219383. For details of change in the name of our Company and address of registered office of our Company, see "History and Certain Corporate Matters" on Page No. 211 of this Draft Red Herring Prospectus.

**Registered and Corporate Office:** 3/A, Kutul Sahi Road, Barasat North 24 Parganas, Barasat - I, West Bengal, India, 700124  
**Contact Person:** Ritika Sharma Tel: +91 7411705401, Mail: [compliance@fascinatetextile.in](mailto:compliance@fascinatetextile.in) **Website:** [www.fascinatetextile.com](http://www.fascinatetextile.com)  
**Corporate Identity Number:** U17299WB2017PLC219383

**OUR PROMOTERS:** Mr. Vishal Nahar, Mr. Chirag Ahuja, Mr. Rishabh Nahar, Mr. Narinder Kumar Ahuja and Vishal Nahar HUF.

**THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRHP") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE EMERGE")**

**INITIAL PUBLIC OFFERING OF UPTO 42,94,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 10 (₹ 10) PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 1 (₹ 1) PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UPTO ₹ 4,29,40,00,000 (₹ 4,29,40,00,000) ("OFFER") COMPRISING A FRESH ISSUE OF UPTO 34,58,000 EQUITY SHARES AGGREGATING UPTO ₹ 3,45,80,00,000 (₹ 3,45,80,00,000) ("FRESH ISSUE") AND AN OFFER FOR SALE OF UPTO 8,36,000 EQUITY SHARES AGGREGATING UPTO ₹ 8,36,00,00,000 (₹ 8,36,00,00,000) ("OFFER FOR SALE"). THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH OFFER, THE "OFFER" OF WHICH UPTO 42,94,000 EQUITY SHARES AGGREGATING UPTO ₹ 4,29,40,00,000 (₹ 4,29,40,00,000) ("OFFER LESS MARKET MAKER RESERVATION PORTION") I.E., NET OFFER OF UPTO 42,94,000 EQUITY SHARES AT AN OFFER PRICE OF ₹ 10 (₹ 10) PER EQUITY SHARE AGGREGATING UPTO ₹ 4,29,40,00,000 (₹ 4,29,40,00,000) ("NET OFFER") IS HEREAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 100% AND 100% RESPECTIVELY OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.**

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND PROMOTER SELLING SHAREHOLDERS IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF (A) A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF (B) A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND ALL EDITIONS OF (C) A WIDELY CIRCULATED BENGALI REGIONAL DAILY NEWSPAPER, (BENGALI BEING THE REGIONAL LANGUAGE OF THE STATE OF WEST BENGAL, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO SME PLATFORM OF THE NATIONAL STOCK EXCHANGE ("NSE EMERGE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company and Selling Shareholders may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to individual investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RBIs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCBSs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" beginning on page 356 of this Draft Red Herring Prospectus.

This public announcement is made in compliance with the press release PR NO. 36/2024 on December 18, 2024 of 20th SF Meeting on "Review of SME Framework under SEBI (ICDR) Regulations, 2018 and applicability of corporate governance provisions under SEB Regulations, 2015 on SME Companies, the Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited ("NSE EMERGE") shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at <https://www.nseindia.com>, and the website of the Company at [www.fascinatetextile.com](http://www.fascinatetextile.com), and at the website of BRLM i.e., Affinity Global Capital Market Private Limited i.e., [www.affinityglobalcap.in](http://www.affinityglobalcap.in). Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE EMERGE and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with NSE EMERGE.

Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares issued in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the Section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus.

For details of the main objects of the Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 211 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see "Capital Structure" on page 96 of the Draft Red Herring Prospectus. The Equity Shares of our Company offered through this Draft Red Herring Prospectus are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018 as amended from time to time. For the purpose of this Offer, National Stock Exchange of India Limited shall be the Designated Stock Exchange.

<b>BOOK RUNNING LEAD MANAGERS</b>	<b>REGISTRAR TO THE ISSUE</b>
<b>Affinity Global Capital Market Private Limited</b> 20B, Abdul Hamid Street, East India House, 1st Floor, Room No. 1F, Kolkata - 700069, West Bengal, India <b>Telephone:</b> +91 33 4004 7188. E-mail: <a href="mailto:compliance@affinityglobal.in">compliance@affinityglobal.in</a> <b>Investor Grievance ID:</b> investor@affinityglobalcap.in <b>Website:</b> <a href="http://www.affinityglobalcap.in">www.affinityglobalcap.in</a> <b>Contact Person:</b> Mr. Anandapur Ghoshal <b>SEBI Registration Number:</b> INM00012838	<b>CAMEO</b> Cameo Corporate Services Limited Subramanian Building 1 Club House Road, Chennai- 600 002 <b>Tel:</b> +91 40 6716 2222. <b>E-mail:</b> <a href="mailto:priya@cameoindia.com">priya@cameoindia.com</a> <b>Investor Grievance e-mail:</b> <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> <b>Website:</b> <a href="http://www.cameoindia.com">www.cameoindia.com</a> <b>Contact Person:</b> Mrs. K. Sreepriya <b>SEBI Registration No.:</b> INR000003753
<b>COMPANY SECRETARY AND COMPLIANCE OFFICER</b> Mrs. Ritika Sharma, Company Secretary & Compliance Officer 194, Block A, Lake Town, 3rd Floor, Nandha Krishna Mandir, Lake Town, Kolkata 700089 West Bengal, Tel: +91 7411705401 Email: <a href="mailto:compliance@fascinatetextile.in">compliance@fascinatetextile.in</a> Website: <a href="http://www.fascinatetextile.com">www.fascinatetextile.com</a>	Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All Capitalized terms used herein and not specifically defined have the same meaning as ascribed to them in the Draft Red Herring Prospectus For Fascinate Textiles Limited

Place: Kolkata, West Bengal  
Date: 27.09.2025

Fascinate Textiles Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with NSE EMERGE. The Draft Red Herring Prospectus is available on the website of NSE at <https://www.nseindia.com> and on the website of the BRLM, i.e. Affinity Global Capital Market Private Limited i.e. [www.affinityglobalcap.in](http://www.affinityglobalcap.in), and the website of our Company at [www.fascinatetextile.com](http://www.fascinatetextile.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with NSE EMERGE for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and applicable laws of the jurisdictions where those issue and sales are made.

There is no public offering of the Equity Shares in the United States.

Sd/-  
Vishal Nahar  
Managing Director

For One Ikigai Cluster Kitchen Limited  
On behalf of Board of Directors  
Nagaraja Nanditha  
Company Secretary and Compliance Officer

<b>BOOK RUNNING LEAD MANAGER TO THE ISSUE</b> <b>Khambatta Securities Limited</b> SIXTH SENSE KHAMBATTASECURITIES.COM	<b>REGISTRAR TO THE OFFER</b> <b>MUFG</b> MUFG INTIME INDIA PRIVATE LIMITED (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai-400 083, Maharashtra, India <b>Tel:</b> +91 8108114949 <b>E-Mail:</b> <a href="mailto:clusterkitchen.smeipo@in.mgms.mufg.com">clusterkitchen.smeipo@in.mgms.mufg.com</a> <b>Website:</b> <a href="http://www.in.mgms.mufg.com">www.in.mgms.mufg.com</a> <b>Investor Grievance Email:</b> <a href="mailto:clusterkitchen.smeipo@in.mgms.mufg.com">clusterkitchen.smeipo@in.mgms.mufg.com</a> <b>Contact Person:</b> Mr. Shanti Gopalkrishnan <b>SEBI Regn. No.:</b> INR000004058	<b>COMPANY SECRETARY AND COMPLIANCE OFFICER</b> <b>One Ikigai Cluster Kitchen Limited</b> Ms. Nagaraja Nanditha Address: 53, 3, Old Madras Road, Bhattarahalli Thambu, Chetty Palya, Krishnarajapuram, Bhattarahalli, Bangalore, Karnataka, India-560049. <b>Telephone:</b> +91-9071192555 <b>E-mail:</b> <a href="mailto:cs@oneikigai.com">cs@oneikigai.com</a> Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.
All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Red Herring Prospectus.		
For One Ikigai Cluster Kitchen Limited On behalf of Board of Directors Sd/- Nagaraja Nanditha Company Secretary and Compliance Officer		
One Ikigai Cluster Kitchen Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with SME Platform of National Stock Exchange of India Limited (NSE EMERGE). The Draft Red Herring Prospectus is available on the website of National Stock Exchange of India Limited at <a href="http://www.nseindia.com">www.nseindia.com</a> and on the website of the BRLM, i.e. Khambatta Securities Limited at <a href="http://www.khambattasecurities.com">www.khambattasecurities.com</a> and the website of our Company at <a href="http://www.oneikigai.com">www.oneikigai.com</a> . Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please refer to the chapter titled "Risk Factors" beginning on page 30 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with SME Platform of National Stock Exchange of India Limited (NSE EMERGE) for making any investment decision.		
The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those offers and sales are made.		
There will be no public offering of the Equity Shares in the United States.		
FORTUNA + SHARK		





**FORM G INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR M/S SHREE MAHESHWAR HYDEL POWER CORPORATION LIMITED**  
(Under sub regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Shree Maheshwar Hydel Power Corporation Limited PAN NO. AABC54176P CIN: U40101MP1993PLC007667
2. Address of the registered office	Abhayanchal Parisar, Post - Mandaleswar, Madhya Pradesh - 451221
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Abhayanchal Parisar, Post - Mandaleswar, Madhya Pradesh - 451221
5. Installed capacity of main products/ services	Capacity: 10 Turbines of 40 MW each Installed: 3 Turbines of 40 MW each
6. Quantity and value of main products/ services sold in last financial year	Commercial operations of project are yet to commence.
7. Number of employees/ workmen	Yet to be ascertained.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL: <a href="https://drive.google.com/drive/folders/176pNSX8y2y9QNVV2Rv6CURB7aH7?usp=drive_link">https://drive.google.com/drive/folders/176pNSX8y2y9QNVV2Rv6CURB7aH7?usp=drive_link</a> List of Creditor: <a href="https://ibbi.gov.in/uploads/claims/generate CLAIMS1722504026_18219.pdf">https://ibbi.gov.in/uploads/claims/generate CLAIMS1722504026_18219.pdf</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL: <a href="https://drive.google.com/drive/folders/1qv5-reIQGh7Tc867yvtHNoqweh7Yv90?usp=drive_link">https://drive.google.com/drive/folders/1qv5-reIQGh7Tc867yvtHNoqweh7Yv90?usp=drive_link</a>
10. Last date for receipt of expression of interest	Upto 13-10-2025
11. Date of issue of provisional list of prospective resolution applicants	Upto 23-10-2025
12. Last date for submission of objections to provisional list	Upto 28-10-2025
13. Date of issue of final list of prospective resolution applicants	Upto 07-11-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Upto 12-11-2025
15. Last date for submission of resolution plans	Upto 12-12-2025
16. Process email id to submit Expression of Interest	circ.shreemaheshwar@gmail.com
17. Details of the Corporate Debtor's registration status as MSME	Not Applicable

(\*) The operations of the Corporate Debtor were at stand-still as on the Insolvency Commencement Date.  
Note: The Invitation for Expression of Interest dated 27.01.2023, 13.12.2023 and 13.06.2024 has been modified with the consent of the Committee of Creditor of SMHPCL pursuant to regulation 36A(4A) of CIRP Regulation.

For VRSIA Insolvency Professionals LLP  
Resolution Professional-  
M/s Shree Maheshwar Hydel Power Corporation Limited (undergoing CIRP)  
CMA Vijender Sharma  
IBBI Registration No.: IBBI/PE-0013/PA-2023-23/50003  
Address: Building No. 11, 03rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092.  
Registered E-mail ID: vijender@vsa.net.in  
Process Mail ID: circ.shreemaheshwar@gmail.com  
Date: 28-09-2025  
Place: New Delhi  
AFSA valid upto 31.12.2025

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. GUPTA POWER INFRASTRUCTURE LIMITED (IN CIRP)**

**Relevant Particulars**

1. Name of Corporate Debtor	M/s. Gupta Power Infrastructure Limited
2. Date of Incorporation of Corporate Debtor	09/05/1961
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. of Corporate Debtor	U31300WB1961PLC025104
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office Address:</b> EN-62, Sector-V 7 <sup>th</sup> Floor, Salt Lake City, Kolkata, West Bengal, India, 700091 <b>Address at which the books of account are maintained:</b> Cuttack-Puri Road Infront of Budheswar temple, Bhubaneswar, Orissa, India, 751006
6. Insolvency commencement date in respect of corporate debtor	26.09.2025 (Order uploaded on 27.09.2025)
7. Estimated date of closure of Insolvency Resolution Process	25.03.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-001/PP-1104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofra Building V.P.P Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: - ipradeepkabra@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 <sup>rd</sup> Floor, Reagus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu, Surat, Gujarat-395007. Email: ip.guptapower@gmail.com
11. Last date for submission of Claims	Friday, 10.10.2025
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Gupta Power Infrastructure Limited on 26<sup>th</sup> September, 2025 (Order uploaded on 27.09.2025).  
The creditors of M/s. Gupta Power Infrastructure Limited, are hereby called upon to submit their claims with proof on or before Friday, 10<sup>th</sup> October, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
Submission of false or misleading proofs of claim shall attract penalties. Sd/-  
CA. IP Pradeep Kumar Kabra  
IRP for M/s. Gupta Power Infrastructure Limited  
IBBI Registration No.: IBBI/PA-001/PP-1104/2017-18/11790  
Date: 28.09.2025

**"IMPORTANT"**

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**MAHARASHTRA SCOOTERS LIMITED**

**SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

The shareholders of the Company are hereby informed that pursuant to SEBI circular dated 2 July 2025, a special window only for re-lodgment of transfer deeds, has been opened from 7 July 2025 till 6 January 2026. This window is only for those transfer deeds which were lodged prior to 1 April 2019 and rejected/returned/not attended to due to deficiency in the documents/process or otherwise. No re-lodgments will be accepted after 6 January 2026. Further the securities that are re-lodged will be issued only in demat mode.

For more details, please reach out to Company's RTA at toll free no. 1800-309-4001 or email at [einward.ris@kfintech.com](mailto:einward.ris@kfintech.com) or Company's email at [investors@msls.co.in](mailto:investors@msls.co.in).

CIN: L35912MH1975PLC018376  
Regd. Office: Bajaj Auto Limited Complex, Mumbai-Pune Road, Pune, Maharashtra-411 035  
Tel: (020) 7157 6066 | FAX: (020) 7150 5792  
Email ID: [investors@msls.co.in](mailto:investors@msls.co.in) | Website: [www.mahascoters.com](http://www.mahascoters.com)

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**PUBLIC ANNOUNCEMENT**

**ONE IKIGAI CLUSTER KITCHEN LIMITED**

Our Company was originally incorporated as 'One Ikigai Edutech Private Limited' as a private limited company under the Companies Act, 2013 on October 26, 2020 pursuant to a Certificate of Incorporation bearing CIN: U80904KA2020PTC140240 issued by the Registrar of Companies, Central Registration Centre. Thereafter, our Company's name was changed from 'One Ikigai Edutech Private Limited' to 'One Ikigai Cluster Kitchen Private Limited' on October 03, 2024 pursuant to a fresh Certificate of Incorporation issued by the Registrar of Companies, Central Processing Centre. Later, our Company was converted into a public limited company from a private limited company pursuant to a special resolution passed by the shareholders of our Company on May 31, 2025 consequent to which the name of our Company was changed from 'One Ikigai Cluster Kitchen Private Limited' to 'One Ikigai Cluster Kitchen Limited' and a fresh certificate of incorporation bearing CIN U80904KA2020PLC140240 was issued by the Registrar of Companies, Central Processing Centre ("ROC") on June 06, 2025.

Registered Office: 53, 3, Old Madras Road, Bhattacharali Thambu, Chetty Palya, Krishnarajapuram, Bangalore, Karnataka -560049, India. Telephone: +91-9071192555  
E-mail: [cs@oneikigai.com](mailto:cs@oneikigai.com) | Website: [www.oneikigai.com](http://www.oneikigai.com) | Contact Person: Ms. Nagaraja Nanditha, Company Secretary and Compliance Officer |  
Corporate Identity Number: U80904KA2020PLC140240

**OUR PROMOTERS: MR. UJJAWAL KHANDELI AND MR. NITIN JAJODIA**

THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRHP") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE Emerge")

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**FASCINATE TEXTILES LIMITED**

Our Company was originally incorporated as a Private Limited Company in the year 2017 in the name and style of "Fascinate Textiles Private Limited" under the provision of the Companies Act, 2013 vide certificate of incorporation dated February 09, 2017 issued by the Registrar of Companies, Kolkata, West Bengal. Further the status of our company was changed to a Public Limited Company by a special resolution passed on April 25, 2025. A fresh Certificate of Incorporation consequent upon conversion of Company to public limited company and consequent to change of name to "Fascinate Textiles Limited" was issued on May 20, 2025 by the Registrar of Companies, Central Processing Centre. The Company's Corporate Identification Number is U12999WB2017PLC219383. For details of change in the name of our Company and address of registered office of our Company, see "History and Certain Corporate Matters" on Page No. 211 of this Draft Red Herring Prospectus.

Registered and Corporate Office: 3/A, Kutul Sahi Road, Barasat North 24 Parganas, Barasat - 1, West Bengal, India, 700124  
Contact Person: Ritika Sharma Tel: +91 7411705401. Mail: [compliance@fascinatetextile.in](mailto:compliance@fascinatetextile.in) Website: [www.fascinatetextile.com](http://www.fascinatetextile.com)  
Corporate Identity Number: U12999WB2017PLC219383

**OUR PROMOTERS:** Mr. Vishal Nahar, Mr. Chirag Ahuja, Mr. Rishabh Nahar, Mr. Narinder Kumar Ahuja and Vishal Nahar JUF.

THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRAFT RED HERRING PROSPECTUS") DATED SEPTEMBER 26, 2025 HAS BEEN FILED WITH THE SME PLATFORM OF NATIONAL STOCK EXCHANGE (NSE EMERGE).

INITIAL PUBLIC OFFERING OF UP TO 42,94,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ (●) PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ (●) PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ (●) LAKHS (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO 34,58,000 EQUITY SHARES AGGREGATING UP TO ₹ (●) LAKHS BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,36,000 EQUITY SHARES AGGREGATING UP TO ₹ (●) LAKHS BY OUR PROMOTERS SELLING SHAREHOLDERS (THE "OFFERED SHARES") (THE "OFFER FOR SALE") AND TOGETHER WITH THE FRESH OFFER, THE "OFFER" OF WHICH UPTO (●) EQUITY SHARES AGGREGATING TO ₹ (●) LACS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE OFFER LESS MARKET MAKER RESERVATION PORTION I.E. NET OFFER UPTO (●) EQUITY SHARES AT AN OFFER PRICE OF ₹ (●) PER EQUITY SHARE AGGREGATING TO ₹ (●) LAKHS IS HEREAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE (●) % AND (●) %, RESPECTIVELY OF THE NET OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND PROMOTER SELLING SHAREHOLDERS IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF (●) (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF (●) (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER), AND ALL EDITIONS OF (●) (A WIDELY CIRCULATED BENGALI REGIONAL DAILY NEWSPAPER), AND OUR REGISTERED OFFICE IS LOCATED AT, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE PUBLIC ON THE SME PLATFORM OF THE NATIONAL STOCK EXCHANGE ("NSE EMERGE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extending the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 and 229 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RBIs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCBS or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" beginning on page 356 of this Draft Red Herring Prospectus.

This public announcement is made in compliance with the press release PR NO. 36/2024 on December 18, 2024 of 208th SF Meeting on "Review of SME Framework under SEBI (ICDR) Regulations, 2018 and applicability of corporate governance provisions under SEBI Regulations, 2015 on SME Companies. The Draft Red Herring Prospectus filed with the SME Platform of National Stock Exchange of India Limited ("NSE EMERGE") shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at [www.nseindia.com](http://www.nseindia.com), and the website of the Company at [www.fascinatetextile.com](http://www.fascinatetextile.com), and at the website of BRLM i.e., Affinity Global Capital Market Private Limited i.e., [www.affinityglobalcap.in](http://www.affinityglobalcap.in). Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE EMERGE and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with NSE EMERGE.

Investments in Equity and Equity related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares issued in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the Section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the ROC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus.

For details of the main objects of the Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 211 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see "Capital Structure" on page 96 of the Draft Red Herring Prospectus.

The Equity Shares of our Company offered through this Draft Red Herring Prospectus are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018 as amended from time to time. For the purpose of this Offer, National Stock Exchange of India Limited shall be the Designated Stock Exchange.

**BOOK RUNNING LEAD MANAGERS**

**REGISTRAR TO THE ISSUE**

**COMPANY SECRETARY AND COMPLIANCE OFFICER**

All Capitalized terms used herein and not specifically defined have the same meaning as ascribed to them in the Draft Red Herring Prospectus.

For Fascinate Textiles Limited

Place : Kolkata, West Bengal  
Dated: - 27.09.2025

Fascinate Textiles Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with NSE EMERGE. The Draft Red Herring Prospectus is available on the website of NSE at [www.nseindia.com](http://www.nseindia.com) and on the website of the BRLM, i.e. Affinity Global Capital Market Private Limited i.e. [www.affinityglobalcap.in](http://www.affinityglobalcap.in), and the website of our Company at [www.fascinatetextile.com](http://www.fascinatetextile.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" beginning on page 43 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with NSE EMERGE for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those offers and sales are made.

There is no public offering in United States of America.

For on and behalf of Board of Directors  
Sd/-  
Vishal Nahar  
Managing Director

**BOOK RUNNING LEAD MANAGER TO THE ISSUE**

**REGISTRAR TO THE OFFER**

**COMPANY SECRETARY AND COMPLIANCE OFFICER**

**Khambatta Securities Limited**  
806, World Trade Tower, Tower B, Noida Sector-16, Uttar Pradesh-201301, India  
Tel: +91 9953989693; 0120 4415469  
E-mail: [ipo@khambattasecurities.com](mailto:ipo@khambattasecurities.com)  
Website: [www.khambattasecurities.com](http://www.khambattasecurities.com)  
Investor grievance e-mail: [mbcomplaints@khambattasecurities.com](mailto:mbcomplaints@khambattasecurities.com)  
Contact Person: Mr. Chandan Mishra  
SEBI Registration Number: INM000011914

**MUFG**  
MUFG INTIME INDIA PRIVATE LIMITED (Formerly Link Intime India P.B.S. Limited)  
C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai-400 083, Maharashtra, India  
Tel: +91 8108114949  
E-mail: [clusterkitchen.smeipo@in.mpmis.mufg.com](mailto:clusterkitchen.smeipo@in.mpmis.mufg.com)  
Website: [www.in.mpmis.mufg.com](http://www.in.mpmis.mufg.com)  
Investor Grievance Email: [clusterkitchen.smeipo@in.mpmis.mufg.com](mailto:clusterkitchen.smeipo@in.mpmis.mufg.com)  
Contact Person : Mr. Shanti Gopalkrishnan  
SEBI Regn. No. : INR000004058

**One Ikigai Cluster Kitchen Limited**  
Ms. Nagaraja Nanditha  
Address: 53, 3, Old Madras Road, Bhattacharali Thambu, Chetty Palya, Krishnarajapuram, Bhattacharali, Bangalore, Karnataka, India-560049.  
Telephone: +91-9071192555  
E-mail: [cs@oneikigai.com](mailto:cs@oneikigai.com)

Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted shares of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Red Herring Prospectus.

For One Ikigai Cluster Kitchen Limited  
On behalf of Board of Directors  
Sd/-  
Nagaraja Nanditha  
Company Secretary and Compliance Officer

One Ikigai Cluster Kitchen Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 26, 2025 with SME Platform of National Stock Exchange of India Limited (NSE EMERGE). The Draft Red Herring Prospectus is available on the website of National Stock Exchange of India Limited and on the website of the BRLM, i.e. Khambatta Securities Limited at [www.khambattasecurities.com](http://www.khambattasecurities.com) and the website of our Company at [www.oneikigai.com](http://www.oneikigai.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please refer to the chapter titled "Risk Factors" beginning on page 30 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with SME Platform of National Stock Exchange of India Limited (NSE EMERGE) for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those offers and sales are made.

There will be no public offering of the Equity Shares in the United States.

FORTUNA + SHARK

# Uddhav tells Fadnavis to waive farmers' loans

STATESMAN NEWS SERVICE  
Mumbai, 27 September

Shiv Sena chief Uddhav Thackeray who is back in Mumbai after touring flood-hit farming villages demanded on Saturday that the Fadnavis government must waive the loans of all farmers in Maharashtra, make them debt-free and also announce assistance of Rs 50,000 per hectare of crop lost to floods.

"We must have seen that after the Chief Minister went there (Ujani village in Latur district's Ausa taluka on Wednesday, 24 September), the farmer who asked him when and how much help he would give, Fadnavis said -- come on, don't do politics -- and the police went after him. What kind of democracy is this? What kind of government is this? Why are you ruling?" Uddhav Thackeray told media persons here on Saturday, highlighting the incident.

Uddhav Thackeray said that the amount announced as relief to farmers has not yet reached farmers. "Therefore,



our demand is that the farmers should be completely debt-free. Today, I request the Chief Minister with folded hands on behalf of farmers that you should waive off the loans of farmers, immediately announce Rs 50,000 per hectare to the farmers as assistance and distribute it in a time-bound manner. Stop all loan debt collection notices being sent to the farmers by banks," Uddhav Thackeray demanded.

Significantly, waiving off of farmers' loans was a part of the BJP's 2024 assembly election manifesto and Maharashtra CM Devendra Fadnavis had

referred to it after he met PM Modi in Delhi on Friday, requesting financial assistance from the centre to cope with rains and floods in Maharashtra. "The prime minister has asked the state government to send a proposal in this regard which will be considered constructively," Fadnavis told media persons in Delhi, adding that the BJP manifesto mentioned a loan waiver to Maharashtra's farmers and the aim of his government is to make it more effective.

The issue shot into the limelight after a few farmers requested Fadnavis to waive

off farmers' loans when he was in the midst of surveying crop damage due to floods in a village in Maharashtra a couple of days ago.

During his visit to Ujani village in Latur's Ausa taluka, Fadnavis had inspected the flood damage and interacted with affected farmers on Wednesday (24 September), when some farmers demanded a loan waiver as well as declaration of a "wet drought". When some other farmers shouted slogans, Fadnavis told them, "Come on, don't do politics here."

The opposition had seized this incident immediately and criticised Fadnavis heavily. "When farmers question the government, they are threatened with remarks like - where should we bring money from? Do we carry cash in our pockets? Don't do politics etc. Farmers and citizens have come on the streets after losing everything. If the government cannot understand this public outcry, then it is really very insensitive," Maharashtra state Congress President Harshwardhan Sapkal said on Friday.

# Wangchuk being probed for 'ties' with Pak: Ladakh DGP

STATESMAN NEWS SERVICE  
Jammu, 27 September

Ladakh Director General of Police SD Singh Jamwal on Saturday said that the environment activist Sonam Wangchuk, who has been detained under the National Security Act (NSA), is being investigated for alleged links with Pakistan. The probe follows the arrest of a Pakistani intelligence operative last month who allegedly transmitted videos of Mr Wangchuk's protests across the border.

Talking to media-persons in Leh, DGP Jamwal revealed that police had apprehended the Pakistan PIO who was allegedly in contact with Mr Wangchuk.

Mr Wangchuk was detained on Friday and was subsequently lodged in Jodhpur jail, two



days after protests demanding Ladakh's statehood and Sixth Schedule status left four people dead and 90 injured in police firing and clashes. Around 90 policemen, including CRPF personnel, were also injured in stone pelting, said Jamwal. The DGP described Mr Wangchuk as the key person behind Wednesday's violence that claimed the lives of four people and injured scores of others.

He said: "We have records of the Pakistani PIO having

contacts with Wangchuk who had attended a Dawn event in Pakistan. He also visited Bangladesh. So, there is a big question mark on him and an investigation is being done".

"Sonam Wangchuk has had a history of instigating. He has referred to the Arab Spring, Nepal and Bangladesh. The investigation into his funding is going on for FCRA violation," the DGP added.

He also accused Mr Wangchuk of derailing the ongoing talks with the Centre by instigating the youth. Me Wangchuk tried to hijack the platform and tried to scupper the dialogue between the Centre and Ladakh representatives, the DGP alleged.

Mr Jamwal said Mr Wangchuk continued his hunger strike, despite knowing that an informal meeting

between the two sides was going to take place. The Centre has invited the leaders for a fresh round of talks on 6 October.

"Just a day before the informal meeting, a deliberate attempt was made to vitiate the peaceful atmosphere through provocative videos and statements which culminated with violence on Wednesday and unfortunate deaths," he said.

On Lt Governor Kavinder Gupta's remarks about foreign conspiracy in Wednesday's violence, he said three Nepal citizens were admitted to the hospital with bullet injuries and involvement of some others have also come to light.

In all, 50 people have been taken into custody in connection with Wednesday's violence. At least, half-a-dozen of them are suspected to be ringleaders, he said.

# Congress slams PM Modi's last-minute promise to Bihar women

STATESMAN NEWS SERVICE  
New Delhi, 27 September

Congress leader Jairam Ramesh, on Saturday, took a dig at Prime Minister Narendra Modi's recent announcement of a one-time payment to women in Bihar, calling it a desperate attempt to influence voters. The scheme, announced just before the implementation of the code of conduct, offers a one-time payment to women in Bihar.

"The Prime Minister has been continuously criticizing the Karnataka government's Griha Lakshmi scheme, which provides Rs 2,000 per month to 1.3 crore women. And just yesterday, he announced an OTP for the women of Bihar. Along with vote theft, now the Prime Minister is engaged in distributing vote bribes," Jairam Ramesh said in a social media post. "This is clearly a desperate step, which the women of Bihar will understand



very well," he added.

The Congress leader's remarks come ahead of the upcoming Bihar assembly elections, where the ruling NDA and opposition parties are gearing up for a fierce contest. Jairam Ramesh's comments highlight the ongoing debate about the role of welfare schemes in electoral politics.

The Bihar assembly elections are scheduled to take place soon, and the Election Commission has been actively engaged in voter registration and revision exercises. The opposition has raised concerns about the electoral process, with some leaders accusing the Commission of bias.

# Rahul Gandhi embarks on 4-nation South American tour to strengthen ties

STATESMAN NEWS SERVICE  
New Delhi, 27 September

Leader of the Opposition in Lok Sabha, Rahul Gandhi, has begun a visit to South America, where he will engage with political leaders, university students, and members of the business community across four countries. According to Congress spokesperson Pawan Khera, this visit aims to deepen democratic, trade, and strategic ties between India and South American nations.

Gandhi will meet with students in Brazil and Colombia to foster people-to-people connections and discuss issues of mutual interest.

He will hold meetings with top leaders across multiple countries to strengthen bilateral relations and explore areas of cooperation.

Gandhi will also meet with business leaders to explore opportunities for trade and investment, particularly in



light of the recent US tariffs.

The visit marks Gandhi's first overseas trip in September and comes after a recent visit to Malaysia, which sparked controversy and criticism from the Bharatiya Janata Party. BJP IT cell chief Amit Malviya had accused Gandhi of vacationing in Malaysia, prompting a backlash from the Congress party.

The visit is seen as an effort to strengthen India's ties with South American countries and promote cooperation in areas such as trade, technology, and culture. By engaging with various stakeholders, Gandhi aims to build on historical India-South America cooperation and Global South solidarity.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Debtors) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/S. GUPTA POWER INFRASTRUCTURE LIMITED (IN CIRP)	
1. Name of Corporate Debtor	M/s. Gupta Power Infrastructure Limited
2. Date of Incorporation of Corporate Debtor	09/05/1961
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. of Corporate Debtor	U31300WB1961PLC025104
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office Address: EN-62, Sector-V 7 <sup>th</sup> Floor, Salt Lake City, Kolkata, West Bengal, India, 700091 Address at which the books of account are maintained: Cuttack-Puri Road Infront of Budheswari temple, Bhubaneswar, Orissa, India, 751006
6. Insolvency commencement date in respect of corporate debtor	26.09.2025 (Order uploaded on 27.09.2025)
7. Estimated date of closure of Insolvency Resolution Process	25.03.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/PA-01/1P-P01104/2017-18/11790
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Odra Building V.I.P Road, Bhanthana, Vesu, Surat, Gujarat, 395007 Email: iprades@pkabra@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Pradeep Kumar Kabra 301, 3 <sup>rd</sup> Floor, Regalia Business Center, Above Mercedes Showroom, New City Light Road, Bhanthana, Vesu, Surat, Gujarat-395007. Email: ip.guptapower@gmail.com
11. Last date for submission of Claims	Friday, 10.10.2025
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Gupta Power Infrastructure Limited on 26<sup>th</sup> September, 2025 (Order uploaded on 27.09.2025).  
The creditors of M/s. Gupta Power Infrastructure Limited, are hereby called upon to submit their claims with proof on or before Friday, 10<sup>th</sup> October, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
Submission of false or misleading proofs of claim shall attract penalties.  
CA, IP Pradeep Kumar Kabra  
IPR for M/s. Gupta Power Infrastructure Limited  
IBBI Registration No.: IBBI/PA-01/1P-P01104/2017-18/11790  
Date: 28.09.2025

PUBLIC NOTICE	
Notice is hereby given to all concerned that Umakanta Nayak, S/o- Gobinda Chandra Nayak resident of Oupada, P.S.: Pattamundai, Dist.: Kendrapada has lost Original Registered Sale Deed No.: 10391111008 dtd. 17.09.2011 executed by P.P. Construction in favour of Pravat Kumar Mohapatra & Original Mutation Khata No.: 326/1431 in the name of Pravat Kumar Mohapatra pertaining to Plot No.: 692/5728 (Gharabari) Area: Ac.0.0550 decimals under Khata No.: 326/1431 of Mouza: Bidyadharpur under Baranga Tahasil in the District of Cuttack. Presently recorded under Khata No.: 326/2453 in the name of his wife Manorama Nayak of the above address. Umakanta Nayak has applied for a housing loan to the LIC Housing Finance Ltd., Link Road, Cuttack by offering Mortgage of the said property title documents of his wife Manorama Nayak. All concerned therefore having any claim over the property purchased under the said lost documents i.e. Original Registered Sale Deed No.: 10391111008 dtd. 17.09.2011 & Original Mutation Khata No.: 326/1431 are required to file their claim with the undersigned within 15 (fifteen) days from the date of publication of this notice, failing which it will be presumed that the property having link with the said document is free from encumbrances and any claim in respect thereof against the Manorama Nayak as a mortgagor and the Company as the mortgagee shall be void and ineffective after the lapse of 15 (fifteen) days of publication of this notice. Sd/- Umakanta Mishra Advocate Phone: 9437314816 LIC Housing Finance Ltd. Link Road, Cuttack	

PUBLIC NOTICE	
Notice is hereby given to all concerned that Prasanta Kumar Sahoo, S/o- Trilochan Sahoo resident of Kapaleswar (Ward No.: 9), P.S.: Choudwar, Dist.: Cuttack has lost Original Registered Sale Deed No.: 10431304573 dtd. 23.10.2013 executed by Karunakar Sahoo in favour of Nirajkanta Mishra & Original Mutation Khata No.: 859/2883 in the name of Nirajkanta Mishra pertaining to Plot No.: 560/5613 (Gharabari) Area: Ac.0.040 decimals. The said land is presently recorded in the name of Basanti Sahoo in Khata No.: 859/5179 of Mouza: Kapaleswar under Tangi Choudwar Tahasil in the district of Cuttack. Prasanta Kumar Sahoo has applied for a housing loan to the LIC Housing Finance Ltd., Link Road, Cuttack by offering mortgage of the said property title documents of his wife Basanti Sahoo. All concerned therefore having any claim over the property purchased under the said lost documents i.e. Original Registered Sale Deed No.: 10431304573 dtd. 23.10.2013 & Original Mutation Khata No.: 859/2883 are required to file their claim with the undersigned within 15 (fifteen) days from the date of publication of this notice, failing which it will be presumed that the property having link with the said document is free from encumbrances and any claim in respect thereof against the Basanti Sahoo as a mortgagor and the Company as the mortgagee shall be void and ineffective after the lapse of 15 (fifteen) days of publication of this notice. Sd/- Umakanta Mishra Advocate Phone: 9437314816 LIC Housing Finance Ltd. Link Road, Cuttack	

AFFIDAVIT	AFFIDAVIT	AFFIDAVIT	AFFIDAVIT
By virtue of an affidavit sworn before Executive Magistrate, Kandhamal, Phulbani, SL.No- 2512 on dated 25-09-2025 I, INSHARANI PANDA, D/o Kalu Charan Panda permanent resident of - Peonpada, Chidananda Nagar, PO/PS- Phulbani, Dist- Kandhamal, State- Odisha, Pin-762001, declare that I have changed my name from SUJATA PANDA (Old name) to INSHARANI PANDA (New name), Henceforth, I shall be known as INSHARANI PANDA for all future purposes. Sd/- INSHARANI PANDA	I, Kanaka Tarai, aged about 59 years, w/o- Ullas Tarei, resident of At- Chhatragarh, PO- INS Chilika, PS- Balugaon, Dist- Khurda, PIN- 752037, Odisha declared by this affidavit No. 1986, dtd- 25/09/2025 that now onwards I shall be known as KANAKA TAREI for all future purposes.	I, Baikuntha Tarai, aged about 46 years, S/o- Ullas Tarei, resident of At- Chhatragarh, PO- INS Chilika, PS- Balugaon, Dist- Khurda, PIN- 752037, Odisha declared by this affidavit No. 1987, dtd- 25/09/2025 that now onwards I shall be known as BAIKUNTHA TAREI for all future purposes.	I, Ullas Tarai, aged about 69 years, S/o- Adhikar Tarei, resident of At- Chhatragarh, PO- INS Chilika, PS- Balugaon, Dist- Khurda, PIN- 752037, Odisha declared by this affidavit No. 1988, dtd- 25/09/2025 that now onwards I shall be known as ULLAS TAREI for all future purposes.

**यूनियन बैंक Union Bank of India**  
3/1 A, Civic Centre, IRC Village, Nayapalli, Bhubaneswar-751015, Mob.: 7854811319

**MEGA E-AUCTION SALE NOTICE**

**SALE NOTICE FOR SALE OF MOVABLE / IMMOVABLE PROPERTIES**

E-Auction Sale Notice for Sale of movable / Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable / immovable properties mortgaged/ charged to the Secured Creditor, the constructive/ symbolic/ physical possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor) will be sold on "As is Where is", "As is what is" and "Whatever there is" basis on 30.10.2025 between 12.00 Noon to 5.00 P.M., for recovery of outstanding dues to the Union Bank of India from the Borrowers and Guarantors mentioned below. The reserve price and the earnest money deposit is stated in the column respectively.

Sl. No.	BRANCH / Name & Address of Borrowers / Guarantors / Mortgagors / Co-applicants / Co-obligants / Total Dues	Description of Properties to be Auctioned / Type of Possession	Reserve Price/ EMD / Bid increment Amount
1.	<b>OMFED SQUARE BRANCH, PH.: 7008724542 / Borrower/Mortgagor: Mr. Sunil Kumar Kandikuppa, S/o: Mr. Sambasiva Rao Kandikuppa / Co-Applicant/Mortgagor: Mrs. Sunita Kandikuppa, W/o: Mr. Sunil Kumar Kandikuppa, Both are At: Flat No.: K-402, Block-B, Sai Premium Apartment, Near Damana Hata, Sailashree Vihar, Bhubaneswar- 751021 / Total Dues: ₹58,95,771.59 as on 19.05.2025 + further incurred interest from thereon, other cost &amp; Expenses</b>	All that part and parcel of Vacant Plot/Land situated over Khata No.: 619/1686, Plot No.: 4/6855, Mouza: Bhubaneswar Sahar Unit No.: 41 Chandrasekharpur, Tahasil: Bhubaneswar (No.: 259), P.S.: New Capital (No.: 23), SRO: Khandagiri, Dist.: Khurda, Odisha-751021, <b>Total Land Area: Ac. 0.057 Dec. (2457 sqft.)</b> , Corresponding to G.A Plot No.: 578, Drawing No: B/132, Standing in the name of <b>Mr. Sunil Kumar Kandikuppa &amp; Mrs. Sunita Kandikuppa</b> , Bounded by North: Plot No.: 579, South: Plot No.: 577, East: Plot No.: 561, West: Road. N.B.: <b>Available Actual Land Area (55' x 30')= 1650 Sqft. / Physical</b>	₹ 85,00,000/- ₹ 8,50,000/- ₹ 85,000/-
2.	<b>PUBASASAN BRANCH, PH.: 7039050001 / Borrower: Mr. Rajesh Kumar Behera, S/o: Rabi Narayan Behera / Mortgagor/Guarantor: Mr. Kapila Behera, S/o: Late Padmalabha Behera, Both are At: Dhanpur, Pipili, Puri, Odisha-752104 / Total Dues: ₹13,89,135.01 as on 30.04.2025 + further incurred interest from thereon, other cost &amp; Expenses</b>	All that part and parcel of Residential Land and Building situated over Plot No.: 37/329, Khata No.: 101/110, Area: Ac. 0.070 Dec. at Mouza: Dhanpur, PO.: Pipili, PS: Pipili, Dist.: Puri, Odisha, standing in the name of <b>Mr. Kapila Behera / Symbolic</b>	₹ 10,50,000/- ₹ 1,05,000/- ₹ 10,000/-
3.	<b>KURADHMAL BRANCH, PH.: 9836800663 / Borrower: Mr. Chandramani Behera, At: Durgapur, P.O.: Bajapur, Dist.: Khordha- 752060 / Co-obligant/ Guarantor/Mortgagor: 1) Mrs. Salla Behera alias Mrs. Sallabala Behera, W/o: Mr. Chandramani Behera, At: Durgapur, P.O.: Bajapur, Dist.: Khordha- 752060 / Total Dues: ₹9,81,503.66 as on 01.10.2024 + further incurred interest from thereon, other cost &amp; Expenses</b>	All that part and parcel of Residential Land and Building over Plot No.: 489/789 under Mutation Khata No.: 312/1, Area: Ac.0.019Dec., Corresponding to as per registration of partition deed ID No.: 3315 and registration of partition deed document No.: 3065, Book No.: 1, Volume No.: 157, for the year 2008, vide Plot No.: 489, under Khata No.: 322, Area: Ac.0.019 Dec. out of Area: Ac.0.080 Dec., KISSAM: Gharabari, Status: Sitibani, situated at Mouza: Durgapur, Tahasil/Thana: Khordha, Thana No.: 193/1, under the jurisdiction of SR: Khordha, Dist.: Khordha, in the name of <b>Mrs. Salla Behera alias Mrs. Sallabala Behera / Symbolic</b>	₹13,50,000/- ₹1,35,000/- ₹13,500/-

**DATE & TIME OF E-AUCTION : 30.10.2025 between 12:00 Noon to 5:00 P.M. (with 10 minutes unlimited auto extension), e-Auction Website: https://baanknet.com**

**Last Date for submission of EMD : EMD shall be deposited and linked/Mapped with the Property ID before the expiry of auction time prior to placing the bid. It is advisable to deposit and link/Map the EMD amount with the property ID well in advance to avoid any technical glitch.**

**Account Details for EMD Submission: Pay EMD amount by Payment Gateways and also by Generate challan and transfer EMD amount to bidder's EMD Wallet.**

**Date and Time of Inspection of Properties for Intending Purchasers: on or before 29.10.2025 during Banking Hours, Details of encumbrances if any : NIL**

For detailed terms and conditions, registration and login and bidding rules visit <https://baanknet.com> and <https://www.unionbankofindia.co.in/auction-property/view-auction-property.aspx>. For further detailed any query please contact: **Mr. Jagabandhu Rout, Mob.: 7854811319**

**STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

**This May also be treated as notice under Rule 8(6) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-Auction Sale on the above mentioned date.**

**N. B.: Bank reserves the right to cancel/postpone/alter/modify the sale (auction) without assigning any reason thereof.**

**Place: Bhubaneswar, Date: 26.09.2025 Sd/- Authorized Officer, Union Bank of India**







